



Income Tax Department
Government of India

Central Board of Direct Taxes

e-filing project

ITR 6 – Validation Rules for AY 2026-27

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1 Purpose

The Income Tax Department has provided free return preparation software in downloads page which are fully compliant with data quality requirements. However, there are certain commercially available software or websites that offer return preparation facilities as well. In order to ensure the data quality of ITRs prepared through such commercially available software, various types of validation rules are being deployed in the e-Filing portal, so that the data which is being uploaded are accurate and compliant to the validation rules to a large extent. The taxpayers are advised to review these validation rules to ensure that the software used by them is compliant with these requirements, to avoid rejection of return due to poor data quality or mistakes in the return.

The software providers are strictly advised to adhere to these rules to avoid inconvenience to the taxpayers, who may use their software. Software providers may please note that these validation rules will be strictly monitored and enforced and each rule will have to be complied strictly. In case of violations, the concerned return preparation utility/ software is liable to be blacklisted without any notice and such blacklisting will be published on the e-filing website. No return using blacklisted software will be permitted to be uploaded till the time the software provider is able to provide details of correction in software. This may cause avoidable inconvenience to the taxpayers and loss of reputation to software providers for which the Income Tax Department will not be responsible.

2 Validation Rules

The validation process at e-Filing/CPC end is to be carried out in ITR 6 for each defect as categorized below:

Table 1: List of Category of Defect

Category of defect	Action to be taken
A	Return will not be allowed to be uploaded. Error message will be displayed.
B	Return data will be allowed to be uploaded but the taxpayer uploading the return will be informed of a possible defect present in the return u/s 139(9). Appropriate notices/ communications will be issued from CPC.
D	Return data will be allowed to be uploaded but the taxpayer uploading the return will be informed of a possibility of some of the deduction or claim not to be allowed or entertained unless the return is accompanied by the respective claim forms or particulars.

2.1 Category A:

Table 2: Category A Rules

S. No.	Schedule	Scenarios
1.	Part A- General Information	If Assessee mentioned country as India in the "Personal Information" then user should not quote mobile number less than or more than 10 digits
2.	Part A- General Information	Return is being filed by Representative Assessee but the PAN quoted in return should be same as the PAN who is trying to upload the return.
3.	Part A- General Information	If Assessee is liable for audit u/s 44AB and the flag is Y for accounts have been audited by an accountant, information relating to auditor and audit report should be furnished
4.	Part A- General Information	Field Whether assessee is declaring income only under section 44AE/44B/44BB/44BBA/44BBB/44BBC/44BBD/44D cannot be blank
5.	Part A- General Information	If Assessee selects field Whether assessee is declaring income only under section 44AE/44B/44BB/44BBA/44BBB/44BBC/44BBD/44D as no, a2i cannot be left blank
6.	Part A- General Information	If Assessee selects "More than Rs. 1 crore and up to Rs. 10 crores" in field, a2i (Please select the range of whether during the year Total sales/turnover/gross receipts of business of Part A general , then a2ii cannot be left blank
7.	Part A- General Information	If Assessee selects "More than Rs. 1 crore and up to Rs. 10 crores" in field, a2i (Please select the range of whether during the year Total sales/turnover/gross receipts of business of Part A general , then a2iii cannot be left blank
8.	Part A- General Information	In part A general, Date of audit report cannot be greater than system date
9.	Part A- General Information	Type of company is selected as foreign company, then Section 115BA/115BAA/115BAB is not applicable.
10.	Part A- General Information	Once opted for taxation u/s 115BA/115BAA/115BAB, assessee can't opt out from above in subsequent years.
11.	Part A- General Information	Domestic company cannot be a non-resident
12.	Part A- General Information	Once a proceeding is initiated u/s 148 or 153C the original return filed u/s 139 cannot be revised

13.	Part A- General Information	If 'Yes' is selected for the question 'Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015' from Part A general 1 then Manufacturing A/c, Trading A/c, Profit & loss A/c & Balance sheet cannot be filled
14.	Part A- General Information	If 'No' is selected for the question 'Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015' from Part A general 1 then Manufacturing A/c -Ind As, Trading A/c – Ind As, Profit & loss A/c-Ind As & Balance sheet -Ind As cannot be filled
15.	Part A- General Information	If any option other than "None of the above" is selected for "Have you opted for taxation under section 115BA/115BAA/115BAB?", then "Assessment Year", "Date of filing" and "Acknowledgement number" are mandatory in Part A General
16.	Part A- General Information	If option "Yes" is selected for "If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year?" then "Section", "Date of filing" and "Acknowledgement number" are mandatory in Part A General
17.	Part A- General Information	If any option other than "None of the above" is selected for "Have you opted for taxation under section 115BA/115BAA/115BAB?", then "yes" cannot be selected in question "If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year?"
18.	Part A- General Information	In Part A General, "Whether you are FII / FPI?" should be selected "Yes" for filling the Schedule 115AD(1)(b)(iii)-Proviso
19.	Part A- General Information	In Part A general, if filed in response to a notice u/s 139(9)/142(1)/148/153C or order under section 119(2)(b)/170A/92CD is selected then unique number /Document Identification Number (DIN) and date of such notice/Order are mandatory
20.	Part A- General Information	In Part A general, Sl. No. A6 - Date of commencement of business should not be before date of incorporation and should not be after end of financial year
21.	Part A- General Information	Taxpayer has to select either "Yes" or "No" in the question "whether you are recognized as MSME ?"
22.	Part A- General Information	Taxpayer has selected "Yes" in the question " whether you are recognized as MSME?" then details of registration are mandatory to be filled up

23.	Part A- General Information	In Part A General, Whether liable for audit under section 44AB? Is YES, Acknowledgement number is mandatory to be filled up.
24.	Part A- General Information	In Part A General, "Whether accounts have been audited under section 92E?" Is YES, Acknowledgement number is mandatory.
25.	Part A- General Information	In Part A General, "If liable to furnish other audit report under the Income-tax Act is YES, Acknowledgement number is mandatory.
26.	Part A- General Information	Please choose the same tax regime that the taxpayer selected in the return for which the response to the defective notice is being filed.
27.	Part A- General Information	You are liable to audit u/s 44AB, since you have selected Sl. No. a2ii as "More than 5%" in Schedule Part A General Information
28.	Part A- General Information	You are liable to audit u/s 44AB, since you have selected Sl. No. a2iii as "More than 5%" in Schedule Part A General Information.
29.	Part A- General Information	Since you have selected a2i as "Yes" and either of a2ii or a2iii "No" in Part A General, then you are liable to audit u/s 44AB.
30.	Part A- General Information	In Part A general, to claim the benefit of section 115BAB the date of incorporation (DOI) and date of commencement (DOC) should be on or after 01/10/2019.
31.	Part A- General Information	In Part A general, to claim the benefit of section 115BA the date of incorporation (DOI) and date of commencement (DOC) should be on or after 01/03/2016.
32.	Part A- General Information	If any of the field in Business organization table in part A general 2 is filled, then all the fields are mandatory except PAN and Date of event
33.	Part A- General Information	If Due date 30th November is selected, kindly fill Schedule IF or audit details in Part A Gen
34.	Part A- General Information	Audit Details u/s 92E in Part A Gen is filled but due date is selected as 31st October or extended
35.	Part A- General Information	Return u/s 139(1) is submitted after the date selected as due date in Part A General.
36.	Part A- General Information	In Part A General, If "more than 5%" is selected in Sl. No a2ii "If More than Rs. 1 crore and up to Rs. 10 crores option is selected at a2i, please select the percentage of amounts received in cash & non a/c payee cheque/ bank draft out of the aggregate receipts during the previous year" then you are liable for audit u/s. 44AB
37.	Part A- General Information	In Part A General, If "more than 5%" is selected in Sl. No a2iii "If More than Rs. 1 crore and up to Rs. 10 crores option is selected at a2i, please select the percentage of payments made

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		in cash & non a/c payee cheque/ bank draft out of the aggregate payments made during the previous year " then you are liable for audit u/s. 44AB
38.	Part A- General Information	In Part A General, Email id and contact no of the representative assessee should not be same as Email id (primary) and contact no (primary) of taxpayer.
39.	Part A- General Information	In Part A General, "Whether you are FPI?" should be selected "Yes" for offering income under Section 115AD(1)(i) in Schedule OS
40.	Part A- General Information	Secondary Address in Schedule Part A General Information is mandatory to be provided in the return of income
41.	Part A- General Information	Secondary address should not be same as Primary address if "No" is mentioned for "Is the secondary address same as primary address?" in Schedule Part A General Information
42.	Part A- Balance sheet	If Assessee is liable for audit u/s 44AB, Part A BS and Part A P&L cannot be blank
43.	Part A- Balance sheet	In Balance Sheet total of Equity & Liability should be equal to total of assets.
44.	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. no 1Bix should be equal to (Bi + Bii + Biii + Biv + Bv + Bvi + Bvii + Bviii)
45.	Part A- Balance sheet	Arithmetical check In Part A-BS sl. no. 2iii should be equal to 2i+2ii
46.	Part A- Balance sheet	Arithmetical check In Part A-BS "Equity and liabilities "Sl.No. 3E should be equal to (3A + 3B + 3C + 3D)
47.	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. no 4E should be equal to (4A + 4B + 4C + 4D)
48.	Part A- Balance sheet	Arithmetical check In Part A-BS ,Total of equity and liabilities should be equal to (1D + 2iii + 3E + 4E)
49.	Part A- Balance sheet	Arithmetical check In Part A-BS "Non Current Assets" Total of fixed assets, Sl. No. 1Av should be equal to 1(id + iid + iii + iv)
50.	Part A- Balance sheet	Arithmetical check In Part A-BS "Non Current Assets" Total of non current investment, sl. no. 1B ix should be equal to (i + iic + iii + iv + v + vi + vii + viii)
51.	Part A- Balance sheet	Arithmetical check In Part A-BS , Sl. no 1F should be equal to (Av + Bix + C + Dv + Eiii)
52.	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. no 2Aviii should be equal to 2A(ic + ii + iii + iv + v + vi + vii)
53.	Part A- Balance sheet	Arithmetical check In Part A-BS ,Sl. no 2Bviii should be equal to 2b(i + ii + iii + iv + v + vi + vii)
54.	Part A- Balance sheet	Arithmetical check In Part A-BS ,Sl.No. 2Ciii should be equal to 2C(i + ii)

55.	Part A- Balance sheet	Arithmetical check In Part A-BS ,Sl. no. 2Dv should be equal to $2D(i + ii + iii + iv)$
56.	Part A- Balance sheet	Arithmetical check In Part A-BS ,Sl. no. 2G should be equal to $2(Aviii + Bviii + Ciii + Dv + Eiii + F)$
57.	Part A- Balance sheet	Arithmetical check In Part A-BS , Total of assets should be equal to Sl.No. 1F+2G
58.	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Sl. no 1Aiv should be equal to $1iv(Aii + Aiii)$
59.	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Sl. no 1C should be equal to $1(Aiv + Biii)$
60.	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Total non current liabilities should be equal to $(Ii + Ij + Ik + IIC + III + IVc)$
61.	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Total of equity and liabilities should be equal to $(1C + 2A + 2B)$
62.	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Total of non current assets should be equal to $(Ad + B + Cd + Dc + Ed + F + Gc + HI + HII + HIII + HIV + I + J)$
63.	Part A- Balance sheet – Ind As	Part A-BS IND AS "ASSETS" Total of Current assets should be equal to $II(2A + 2B + 2C + 2D)$
64.	Part A- Trading Account	In Trading Account, value at Sl. No. 4Aiii(c) should be equal to $4Aiii(a) + 4Aiii(b)$
65.	Part A- Trading Account	In Part A-Trading Account, SL. No. 4A(iv) "total (i + ii + iiic)" should be equal to sum of SL. No. 4A(i) + 4A(ii) + 4A(iiic).
66.	Part A- Trading Account	In Part A-Trading Account, SL. No. 4A(Cix) should be equal to total of SL. No. 4Ci + 4Cii + 4Ciii + 4Civ + 4Cv + 4Cvi + 4Cvii + 4Cviii
67.	Part A- Trading Account	In Part A-Trading Account, SL. No. 4D-Total Revenue from operations $(Aiv + B + Cix)$ should be equal to the sum of $(Aiv + B + Cix)$
68.	Part A- Trading Account	In "Schedule Trading Account" Total of Direct Expenses at SL. No. 9 should be equal to the sum of $9i+9ii+9iii$
69.	Part A- Trading Account	In "Schedule Trading Account" '10' Total should be equal to the sum of $(10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)$
70.	Part A- Trading Account	In Trading Account, value at SL. No. 12 should be equal to sum of SL. No. (6-7-8-9-10xii-11)
71.	Part A- Trading Account	Value at " SL. No. 11" of Part A trading Account should be equal to SL. No. 3 of Part A Manufacturing Account
72.	Part A- Trading Account	In Part A trading account, Sl. No. 6 - Total of credits to Trading Account $(4D + 5)$ should be equal to sum of Sl. No. 4D + Sl. No. 5

73.	Part A- Trading Account	In Schedule Trading account/Trading account Ind AS, "Income from Intraday Trading - transferred to Statement of Profit and Loss" at Sl.No. 12b should not be more than Turnover from Intraday Trading at Sl. No. 12a.
74.	Part A- Trading Account	In Schedule Trading account/Trading account Ind AS, "Income from Futures & Options Trading - transferred to Statement of Profit and Loss" at Sl.No. 12d should not be more than Turnover from Futures & Options Trading at Sl. No. 12c.
75.	Part A- Trading Account – Ind As	In Trading Account-Ind As, value at SL. No. 4Aiii(c) should be equal to 4Aiii(a) + 4Aiii(b)
76.	Part A- Trading Account – Ind As	In Part A-Trading Account-Ind As, SL. No. 4A(iv) "total (i + ii + iiic)" should be equal to sum of SL. No. 4A(i) + 4A(ii) + 4A(iiic).
77.	Part A- Trading Account – Ind As	In Part A-Trading Account-Ind As, SL. No. 4A(Cix) should be equal to total of SL. No. 4Ci + 4Cii + 4Ciii + 4Civ + 4Cv + 4Cvi + 4Cvii + 4Cviii
78.	Part A- Trading Account – Ind As	In Part A-Trading Account-Ind As, SL. No. 4D-Total Revenue from operations (Aiv + B + Cix) should be equal to the sum of (Aiv + B + Cix)
79.	Part A- Trading Account – Ind As	In "Schedule Trading Account-Ind As" Total of Direct Expenses at SL. No. 9 should be equal to the sum of 9i+9ii+9iii
80.	Part A- Trading Account – Ind As	In "Schedule Trading Account-Ind As" SL. No. 10 Total should be equal to the sum of (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)
81.	Part A- Trading Account – Ind As	In Trading Account-Ind As, value at SL. No. 12 should be equal to sum of SL. No. (6-7-8-9-10xii-11)
82.	Part A- Trading Account – Ind As	In Part A trading account - Ind AS, Sl. No. 6 - Total of credits to Trading Account (4D + 5) should be equal to sum of Sl. No. 4D + Sl. No. 5
83.	Part A- Manufacturing Account	In "Schedule Manufacturing Account" Total of Opening Inventory SL. No. 1Aiii should be equal to 1Ai+1Aii
84.	Part A- Manufacturing Account	In "Schedule Manufacturing Account" at SL. No. 1 Total Direct expenses should be equal to the sum of values at 1Di + 1Dii + 1Diii
85.	Part A- Manufacturing Account	In "Schedule Manufacturing Account" Total Factory Overheads at SL. No. 1Evii should be equal to the sum of values at SL. No. (Ei + Eii + Eiii + Eiv + Ev + Evi)
86.	Part A- Manufacturing Account	In "Schedule Manufacturing Account" Total of Debits to Manufacturing Account at SL. No. 1F should be equal to the sum of (Aiii + B + C + D + Evii)
87.	Part A- Manufacturing Account	In "Schedule Manufacturing Account", Total Closing Stock at SL. No. 2 should be equal to the sum of values at SL. No. 2i + 2ii

88.	Part A- Manufacturing Account	In Manufacturing Account, value at SL. No. 3 should be equal to 1F - 2
89.	Part A- Manufacturing Account	Part A Manufacturing Account, Negative signs should not be allowed other than in SL. No. 3
90.	Part A- Manufacturing Account- Ind As	In "Schedule Manufacturing Account-Ind As" Total of Opening Inventory SL. No. 1Aiii should be equal to 1Ai + 1Aii
91.	Part A- Manufacturing Account- Ind As	In "Schedule Manufacturing Account-Ind As" at SL. No. 1 Total Direct expenses should be equal to the sum of values at 1Di + 1Dii + 1Diii
92.	Part A- Manufacturing Account- Ind As	In "Schedule Manufacturing Account-Ind As" Total Factory Overheads at SL. No. 1Evii should be equal to the sum of values at SL. No. (Ei + Eii + Eiii + Eiv + Ev + Evi)
93.	Part A- Manufacturing Account- Ind As	In "Schedule Manufacturing Account-Ind As" Total of Debits to Manufacturing Account-Ind As at SL. No. 1F should be equal to the sum of (Aiii + B + C + D + Evii)
94.	Part A- Manufacturing Account- Ind As	In "Schedule Manufacturing Account-Ind As", Total Closing Stock at SL. No. 2 should be equal to the sum of values at SL. No. 2i + 2ii
95.	Part A- Manufacturing Account- Ind As	In Manufacturing Account-Ind As, value at SL. No. 3 should be equal to 1F-2
96.	Part A- Manufacturing Account- Ind As	Part A Manufacturing Account-Ind As, Negative signs should not be allowed other than in SL. No. 3
97.	Part A- P & L	Part A P&L, Sl.No. 13 Gross profit transferred from Trading Account should be equal to Sl. no 12 (Gross Profit from Business/Profession - transferred to Statement of Profit and Loss) + Sl. No. 12b " Income from Intraday Trading" + Sl. No. 12d "Income from Futures & Options Trading" of Part A trading account.
98.	Part A- P & L	In schedule Part A-P & L, the breakup of Any Other Income (Specify Nature and Amount) at Sl. No. 14.xic shall be equal to sum of Sl. No. 14x (ia + ib + ic + n)
99.	Part A- P & L	Sum of other income at Sl. No. 14 (i + ii + iii + iv + v + vi + vii + viii + ix + x + xin) should be equal to total of other income at Sl. No. 14 in Schedule Part A- P&L
100.	Part A- P & L	Part A P&L, Sl.No. 15 Total of credits to statement of profit and loss (13+14xii) should be equal to the sum of sl. no. 13+14xii
101.	Part A- P & L	Part A P&L, If Sl. No. 22xiia is yes then Sl. No. 22xiib cannot be Zero or null or blank
102.	Part A- P & L	Part A P&L, Sl. No. 22xi Compensation to employees should be equal to sum of 22i to 22x

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103.	Part A- P & L	In Part A -P&L, Sl. No. 23v 'Total expenditure on insurance' should be equal to amounts at Sl. No. (23i+23ii+23iii+ 23iv)
104.	Part A- P & L	Part A P&L, Sl. No. 30iii Total of commission should be equal to SL. No. 30i + 30ii
105.	Part A- P & L	Part A P&L, Sl. No. 31iii Royalty should be equal to SL. No. 31i + 31ii
106.	Part A- P & L	Part A P&L, SL. No. 32iii Professional / Consultancy fees / Fee for technical services should be equal to SL. No. 32i + 32ii
107.	Part A- P & L	In Part A -P&L, Sl. No. 44x 'Total rates and taxes paid or payable' should be equal to amounts at Sl. No. 44(I + ii + iii + iv + v + vi + vii + viii + ix).
108.	Part A- P & L	Part A P&L, SL. No. 46 Other expenses, total should be equal to sum of individual figures
109.	Part A- P & L	In Sch P&L, breakup of Bad debts shall be consistent with total
110.	Part A- P & L	Part A P&L, SL. No. 50 Profit before interest, depreciation and taxes should be equal to sum of SL. No. 15 – (16 to 21 + 22xi + 23v + 24 to 29 + 30iii + 31iii + 32iii + 33 to 43 + 44x + 45 + 46iii + 47iv + 48 + 49)
111.	Part A- P & L	Part A P&L, SL. No. 51iii interest should be equal to SL. No. 51i+51ii
112.	Part A- P & L	Part A P&L, SL. No. 53 Net profit before taxes should be equal to SL. No. 50 – 51iii – 52
113.	Part A- P & L	Part A P&L, SL. No. 56 Profit after tax should be equal to SL. No. 53 - 54 - 55
114.	Part A- P & L	Part A P&L, SL. No. 58 Amount available for appropriation, should be equal to SL. No. 56 + 57
115.	Part A- P & L	Part A P&L, SL. No. 60 Balance carried to balance sheet should be equal to SL. No. 58 –59
116.	Part A- P & L	If "business code" u/s 44AE is selected, then it is mandatory to declare income u/s 44AE.
117.	Part A- P & L	In "Schedule statement of Profit & Loss " field 61(ii) "Total presumptive income from goods carriage u/s 44AE" should be equal to the value entered in [total of column (5)].
118.	Part A- P & L	In "Schedule statement of Profit & Loss " in table 61(i) of 44AE, total of column 4 "Number of months for which goods carriage was owned / leased / hired by assessee" shall not exceed 120.
119.	Part A- P & L	Tonnage capacity cannot exceeds 100MT in Sl. No. 61 of Statement of Profit & Loss

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120.	Part A- P & L	In profit & loss Account, Presumptive income u/s 44AE should be: 1.- Tonnage<=12MT-Rs. 7500 *no. of months or higher of amount entered 2.-Tonnage >12MT-Tonnage *1000*no. of months or higher of amount entered
121.	Part A- P & L	If income is declared u/s 44AE then it is mandatory to select "Business code" u/s 44AE.
122.	Part A- P & L	Part A P&L, Sl. No. 59Vi Total of Appropriation should be equal to sum of break-up of appropriation
123.	Part A- P & L	Part A P&L, the value at filed "61(ii)" is greater than zero then it is mandatory to fill details in table at Sl. No. 61
124.	Part A- P & L	Assessee is having presumptive income but Part-B of P&L (Profit and Loss) A/c has not been filled
125.	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44B, SL. No. 62b "Net Profit" cannot be less than 7.5% of " Gross receipts /turnover
126.	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BB, SL. No. 62b "Net Profit " cannot be less than 10% of " Gross receipts /turnover
127.	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BBA, SL. No. 62b "Net Profit " cannot be less than 5% of " Gross receipts /turnover
128.	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BBB, SL. No. 62b "Net Profit" cannot be less than 10% of "Gross receipts /turnover"
129.	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44D, SL. No. 62b "Net Profit " cannot be less than 80% of " Gross receipts /turnover
130.	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BBC, SL. No. 62b "Net Profit "cannot be less than 20% of " Gross receipts /turnover
131.	Part A- P & L	In Part A P&L, if assessee has opted for taxation under Rule 10TIA, SL. No. 62b "Net Profit "cannot be less than 4% of " Gross receipts /turnover
132.	Part A- P & L	In P&L, for 44AE same registration number of good carriages cannot be entered more than once.
133.	Part A- P & L	In Part A P&L, Sl. No. 62b "Net Profit" should be equal to sum of net profit of all the sections
134.	Part A- P & L	In Part A P&L, Bad Debts, Sl. No. 47 (i) & (ii) should match with sum of those detail tables
135.	Part A- P & L	In Part A P&L, Sl. No. 62A "gross receipts/ Turnover" should be equal to sum of net profit of all the sections

136.	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BBD, Sl. no 62b "Net Profit " cannot be less than 25% of " Gross receipts /turnover
137.	Part A- P & L	In Schedule P&L, Net Profit at Sl.No. 62(b) should not be more than Turnover at Sl. No. 62(a).
138.	Part A- P & L	In Schedule P & L, Bad debts amount in Sl. No 47(i) or 47(ii) is more than 1 lakh, then it is mandatory to fill PAN or Aadhaar in Sl. No 47(i) and Name and address in Sl.No. 47(ii)
139.	Part A- P & L- Ind AS	Part A P&L-IndAS, Sl. No 13 Gross profit transferred from Trading Account should be equal to Sl.No. 12 (Gross Profit from Business/Profession - transferred to the Statement of Profit and Loss) + Sl. No. 12b " Income from Intraday Trading' Sl. No. 12d "Income from Futures & Options Trading" of Part A trading account Ind AS
140.	Part A- P & L- Ind AS	In schedule Part A-P & L Ind As, sum of individual of Any Other Income at Sl. No. 14.xi shall be equal total amount of "any other income"
141.	Part A- P & L- Ind AS	In schedule Part A-P & L Ind AS, Sl. No.14 should be equal to sum of values at 14(i + ii + iii + iv + v + vi + vii + viii + ix + x+xic)
142.	Part A- P & L- Ind AS	Part A P&L-Ind AS, Sl. No. 15 Total of credits to statement of profit and loss (13+14xii) should be equal to the sum of Sl.No. 13+14xii
143.	Part A- P & L- Ind AS	Part A P&L-Ind AS, If Si no 22xiia is yes then SL. No. 22xiib cannot be Zero or null or blank
144.	Part A- P & L- Ind AS	Part A P&L-Ind AS SL. No. 22xi Compensation to employees should be equal to sum of 22i to 22x
145.	Part A- P & L- Ind AS	Part A P&L-Ind AS value at SL. No. 23i to 23iv should be equal to SL. No. 23v
146.	Part A- P & L- Ind AS	Part A P&L-Ind AS, SL. No. 30iii Total of commission should be equal to SL. No. 30i+30ii
147.	Part A- P & L- Ind AS	Part A P&L-Ind AS, SL. No. 31iii Royalty should be equal to SL. No. 31i+31ii
148.	Part A- P & L- Ind AS	Part A P&L-Ind AS, SL. No. 32iii Professional / Consultancy fees / Fee for technical services should be equal to SL. No. 32i+32ii
149.	Part A- P & L- Ind AS	In Sch P&L-Ind AS, breakup of Rates and taxes paid or payable to govt or any local body shall be consistent with total
150.	Part A- P & L- Ind AS	Part A P&L-Ind AS, SL. No. 46 Other expenses, total should be equal to sum of individual figures
151.	Part A- P & L- Ind AS	Part A P&L-Ind AS, the sum of Bad Debts, amount entered in Sl. No. 47i + 47ii + 47iii shall be consistent with total of Sl. No. 47iv. Total Bad Debt

152.	Part A- P & L- Ind AS	Part A P&L-Ind AS, SL. No. 50 Profit before interest, depreciation and taxes should be equal to sum of SL. No. 15 – (16 to 21 + 22xi + 23v + 24 to 29 + 30iii + 31iii + 32iii + 33 to 43 + 44x + 45 + 46iii + 47iv + 48 + 49
153.	Part A- P & L- Ind AS	Part A P&L-Ind AS, SL. No. 51iii interest should be equal to SL. No. 51i+51ii
154.	Part A- P & L- Ind AS	Part A P&L-Ind AS, SL. No. 53 Net profit before taxes should be equal to SL. No. 50 – 51iii – 52
155.	Part A- P & L- Ind AS	Part A P&L-Ind AS, Sl. No. 56 Profit after tax should be equal to SL. No. 53 - 54 - 55
156.	Part A- P & L- Ind AS	Part A P&L-Ind AS, Sl. No. 58 Amount available for appropriation, should be equal to SL. No. 56 + 57
157.	Part A- P & L- Ind AS	Part A P&L-Ind AS, Sl. No. 59Vi Total of Appropriation should be equal to sum of break-up of appropriation
158.	Part A- P & L- Ind AS	Part A P&L-Ind AS, Sl. No. 60 Balance carried to balance sheet should be equal to Sl. No. 58 –59
159.	Part A- P & L- Ind AS	Part A P&L IND AS, Sl. No. 61AViii items that will be reclassified to P&L should be equal to sum of Sl. No. 61Ai to 61Avii
160.	Part A- P & L- Ind AS	Part A P&L IND AS, Sl. No. 61BVii items that will be reclassified to P&L should be equal to sum of Sl. No. 61Bi to 61Bvi
161.	Part A- P & L- Ind AS	Part A P&L IND AS, Sl. No. 62 Total comprehensive income should be equal to sum of Sl. No. (56 + 61A + 61B)
162.	Part A- P & L- Ind AS	In Part A P&L – Ind AS, Bad Debts, Sl. No. 47 (i) & (ii) should match with sum of those detail tables
163.	Part A- OI	Part A OI SL. No. 3a should be equal to column XI(3) of schedule ICDS
164.	Part A- OI	Part A OI SL. No. 3b should be equal to column XI(4) of schedule ICDS
165.	Part A- OI	In Part A OI , Sl. No. 5f Total of amounts not credited to statement of profit and loss should be equal to sum of 5a+5b+5c+5d+5e
166.	Part A- OI	In Schedule Part A-OI, SL. No. 6, Total amount disallowable under section 36 should be equal to sum of individual amounts at SL. No.6
167.	Part A- OI	In Schedule Part A-OI, Sl. No. 7 Total amount disallowable under section 37 should be equal to sum of individual amounts at Sl. No 7.
168.	Part A- OI	In Schedule Part A-OI, Sl. No. 8A.j. Total amount disallowable under section 40 should be equal to sum of Sl. No.8A.a to Sl.No.8Ai

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169.	Part A- OI	In Schedule Part A-OI, Sl. No. 9 Total amount disallowable under section 40A should be equal to sum of individual amounts at Sl.No.9
170.	Part A- OI	In Schedule Part A-OI, Sl. No. 10i. Total amount allowable under section 43B should be equal to sum of amounts at Sl. No. 10a to Sl. No. 10h
171.	Part A- OI	In Schedule Part A-OI, Sl. No. 11i Total amount disallowable under section 43B should be equal to sum of Sl. No. 11a to Sl. No. 11h
172.	Part A- OI	In Schedule Part A-OI, SL. No. 12i should be equal to sum of SL. No. 12a to 12h
173.	Part A- OI	In Schedule Part A-OI, Sl. No. 13 - Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC should be equal to sum of (a+b+c)
174.	Part A- OL	If assessee is company under liquidation, then schedule OL should be mandatory
175.	Schedule HP	In Schedule HP Standard deduction allowed on House property should be equal to 30% of Annual value.
176.	Schedule HP	In case of Co-owned property the total of assessee's share and co-owner's share should be equal to 100% and co-owner's PAN/Aadhar has to be mentioned or In schedule HP , Assessee PAN & Co-Owner's PAN cannot be same.
177.	Schedule HP	In Schedule HP, In case of co-owned property Annual value of the property owned should be own percentage share *Annual value.
178.	Schedule HP	Assessee share of co-owned property is zero then interest on borrowed capital cannot be more than zero'.
179.	Schedule HP	In Schedule HP, if annual value lettable value is zero or null then assessee cannot claim municipal tax '.
180.	Schedule HP	Total of House property should match with total of individual values.
181.	Schedule HP	if Type of property is let-out or deemed let out then Gross rent received/ receivable/ lettable value at Sl. No. "a" of schedule HP cannot be 0.
182.	Schedule HP	In Schedule HP, SL. No. 1e - Annual Value should be equal to SL. No. (1a- 1d)
183.	Schedule HP	In Schedule HP, SL. No. 1d -Total should be equal to SL. No. (1b+1c)
184.	Schedule HP	In Schedule HP, SL. No. 1i -Total should be equal to SL. No. (1g+1h)
185.	Schedule HP	In Schedule HP - SL. No. 1k Income from House Property should be equal to sum of 1f – 1i + 1j

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186.	Schedule HP	In Schedule HP, SL. No. 2 Pass through income should be equal to equal to the amount of net income/ loss of HP mentioned in Schedule PTI
187.	Schedule HP	In Schedule HP Standard deduction u/s 24(a) will not be allowed in case in assessee has opted for taxation u/s 115BAB
188.	Schedule HP	In Schedule HP Interest payable on borrowed capital u/s 24(b) will not be allowed in case in assessee has opted for taxation u/s 115BAB
189.	Schedule HP	In Schedule HP, in case of Co-Owned property, Assessee PAN and Co-Owner's PAN cannot be same
190.	Schedule HP	In Schedule HP, Sl. No. 3 should be equal to sum of Sl.no 1k+ 2
191.	Schedule HP	In schedule 24(b) the sum of individual rows for "Interest paid during the year" (x) shall match with the "Total of Payments" as per the schedule 24(b)
192.	Schedule HP	In Schedule HP, if "Is property co-owned" is selected as Yes, then Percentage share of other co-owner(s) in property should be less than 100%
193.	Schedule HP	In case of property is not Co-owned the assessee's share should be equal to 100%
194.	Schedule HP	"The amount of rent which cannot be realized" cannot be more than Gross rent received/ receivable/ lettable during the year
195.	Schedule BP	In Such BP Pt A1 "Profit before Tax as per Statement of Profit & Loss " should be equal to sum of (item 53 and 61(ii) and 62(b) of Part A-P&L) or (item 53 of Part A-P&L – Ind AS) (as applicable)
196.	Schedule BP	Schedule BP- The value in pt. 12(i) "Depreciation allowable under section 32(1)(ii) and 32(1)(iia)" should be equal to value in item 6 of Schedule-DEP
197.	Schedule BP	The value at field (A25) of schedule BP should be equal to sum total of Column 3a + 4d of Part A- OI.
198.	Schedule BP	In Schedule BP, Income reduced from Sl. No. A3 to be offered under schedule HP - receipts shown in schedule HP should not be less than amount reduced from schedule BP Sl. No. A3
199.	Schedule BP	In Schedule BP, Income reduced from Sl. No. A3b to be offered under schedule CG - receipts shown in schedule CG should not be less than amount reduced from schedule BP Sl. No. A3b.
200.	Schedule BP	In Schedule BP, Income reduced from Sl. No. A3c to be offered under schedule OS- receipts shown in schedule OS should not be less than amount reduced from schedule BP Sl. No. A3c.

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201.	Schedule BP	In Schedule BP, Income reduced from Row no A3c (i) "Dividend Income" to be offered under schedule OS- Income reduced should not be more than dividend income offered in Sl. No. 14(iii) Of P & L /P & L Ind As
202.	Schedule BP	In schedule BP, Sl.No.A6. should be equal to the sum of Sl.No (1- 2a- 2b - 3a -3b -3c -3d-3e-3f- 4a -4b-4c -4d - 5d-5A) are inconsistent.
203.	Schedule BP	In schedule BP, Sl. No. A10 Adjusted profit or loss (6+9) and the sum of amount entered in Sl. No. 6 + Sl. No. 9 are inconsistent
204.	Schedule BP	SL. No. A12iii should be equal to sum of SL. No. A (12i + 12ii)
205.	Schedule BP	In schedule BP, Sl. No. A13 Profit or loss after adjustment for depreciation should be equal to sum of amount entered in Sl. No. (10+11-12iii)
206.	Schedule BP	In schedule BP, Sl. No. A26 should be equal to sum of Sl. No. (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21 + 22 + 23 + 24 + 25)
207.	Schedule BP	The value at field (A14) of schedule BP should be equal to the value at SL. No. 6s of schedule OI.
208.	Schedule BP	The value at field (A15) of schedule BP should be equal to the value at SL. No. 7k of schedule OI.
209.	Schedule BP	The value at field (A16) of schedule BP should be equal to the value at SL. No. 8Aj of schedule OI.
210.	Schedule BP	The value at field (A17) of schedule BP should be equal to the value at SL. No. 9F of schedule Part A- OI.
211.	Schedule BP	The value at field (A18) of schedule BP should be equal to the value at SL. No. 11i of schedule Part A- OI.
212.	Schedule BP	In schedule BP, value at Sl. No. A29 should be equal to total of column (4) of Schedule ESR.
213.	Schedule BP	In schedule BP, Sl. No. A30 should be equal to Sl. No. 8B of Such Part-A OI
214.	Schedule BP	The value at field (A31) of schedule BP should be equal to the value at SL. No. 10i of schedule Part A - OI.
215.	Schedule BP	The value at field (A33) of schedule BP should be equal to sum total of Column 3b + 4e of Part A- OI.
216.	Schedule BP	The value at SL. No. (11) of schedule BP should be equal to value of (1Evi of Manufacturing account+ (52) of PART-A-P&L) or SL. No. 1Evi of Manufacturing account Ind AS+ SL. No. 52of Part A P&L Ind AS)
217.	Schedule BP	In schedule BP, SL. No. A5d should be equal to A (5a + 5b + 5cn)

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218.	Schedule BP	In "Schedule BP" in Table E Business income remaining after set off should be equal to the value of (Income of current year)(Business loss set off)
219.	Schedule BP	In schedule BP, SL. No. 36(i) should be equal to SL. No. 61(ii) of schedule P&L
220.	Schedule BP	In schedule BP, SL. No. 36(ii) should be equal to SL. No. 62(b)"Net Profit u/s 44B" of schedule P&L
221.	Schedule BP	In schedule BP, SL. No. 36(iii) should be equal to SL. No. 62(b)"Net Profit u/s 44BB" of schedule P&L
222.	Schedule BP	In schedule BP, SL. No. 36(iv) should be equal to 62(b)"Net Profit u/s 44BBA" of schedule P&L
223.	Schedule BP	In schedule BP, SL. No. 36(va) should be equal to SL. No. 62(b)"Net Profit u/s 44BBB" of schedule P&L
224.	Schedule BP	In schedule BP, SL. No. 36(vb) should be equal to 62(b)"Net Profit u/s 44BBC" of schedule P&L
225.	Schedule BP	In schedule BP, SL.No. 36(vc) should be equal to 62(b)"Net Profit u/s 44BBD" of schedule P&L
226.	Schedule BP	In schedule BP, SL. No. 36(vi) should be equal to SL. No. 62(b)"Net Profit u/s 44AD" of schedule P&L
227.	Schedule BP	In Such BP Pt 8b "Expenses debited to statement of profit and loss which relate to exempt income and disallowed u/s 14A " should be equal to 16 of Part A-OI.
228.	Schedule BP	In Schedule BP, "Depreciation allowable under section 32(1)(i)", can be claimed only if "Nature of business" mentioned by the taxpayer pertains to power sector.
229.	Schedule BP	In schedule BP, if income/ loss from specified business is entered then nature of specified business cannot be blank
230.	Schedule BP	The Income/receipts, that have been reduced at Sl. No. 3 and/or SL. No. 5 of schedule BP cannot be higher than the Income/receipts that have been credited to the P and L A/c./ P and L Ind As.
231.	Schedule BP	Non-resident taxpayer cannot offer income u/s 115BBF
232.	Schedule BP	In schedule BP amount of exempt income reduced from Profits and Gains of Business and Profession does not tally with income offered in schedule EI & Column Amount of share in profits from schedule IF
233.	Schedule BP	In Schedule BP, value at SL. No. A21 should be equal to sum of values at SL. No. A (21a + 21b + 21c + 21d + 21e + 21f + 21g + 21h + 21i + 21j + 21k + 21i)
234.	Schedule BP	The value at field A24 of schedule BP should be equal to sum of Sl. no 24(a+b+c)

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235.	Schedule BP	Schedule BP, Sl.No. 24(c) should be minimum of Absolute value of total of negative values of "col 3 - col 2" of all fields in Schedule ESR
236.	Schedule BP	The value at field (A20) of schedule BP should be equal to the value at Sl. no. 14 of schedule OI
237.	Schedule BP	If in schedule SI, benefit of Income from Insurance Business u/s 115B is claimed then it is mandatory to fill Sl. No. 4b of schedule BP
238.	Schedule BP	In schedule BP, Sl. No. A.9 should be equal to the sum of amount entered in Sl. No. (7a + 7b + 7c + 7d + 7e + 7f + 8a + 8b)
239.	Schedule BP	The value at field (A34) of schedule BP should be equal to sum of Sl. No. A (27 + 28 + 29 + 30 + 31 + 32 + 33)
240.	Schedule BP	The value at field (A35) of schedule BP should be equal to sum of SL. No. A (13 + 26 - 34)
241.	Schedule BP	The value at field (A36x) of schedule BP should be equal to sum of values in SL. No. A (36i to 36ix).
242.	Schedule BP	The value at field (A37) of schedule BP should be equal to sum of SL. No. A(35) & A(36x).
243.	Schedule BP	The Value at SL. No. 38 of schedule BP should be equal to sum of (38a+ 38b + 38c + 38d + 38e + 38f)
244.	Schedule BP	The value at field (B43) of schedule BP should be equal to sum of SL. No. B40 + B41 - B42
245.	Schedule BP	The value at field C47 of schedule BP should be equal to sum of SL. No. C(44 + 45 - 46)
246.	Schedule BP	The value at field C49 of schedule BP should be equal to sum of SL. No. C(47 - 48)
247.	Schedule BP	In schedule BP, Sl. No. D "Income chargeable under the head 'Profits and gains from Business or Profession' should be equal to the sum of amount entered in Sl. No A38 + B43 + C49 (provided B43 & C49 is more than 0)
248.	Schedule BP	The sum of Values at fields SL. No. A(4a) should be equal to values at field SL. No. A (36x).
249.	Schedule BP	In "Schedule BP" value at field A39 should be equal to the sum of [4c-(38a + 38b + 38c + 38d + 38e)]
250.	Schedule BP	In "Schedule BP", value at field Ev should be equal to sum of SL. No. Eii + Eiii + Eiv
251.	Schedule BP	In Schedule BP SL. No. Evi should be equal to SL. No. Ei-Ev
252.	Schedule BP	In Such BP SL. No. B40 should be equal to Pt 2a "Net profit or loss from speculative business"

253.	Schedule BP	Amount can be reduced from schedule BP at SL. No. A4c i.e. Profit from activities covered under rule 7A, 7B(1), 7B(1A) and 8 only if business code is selected as 1003 , 1002, 1001 respectively
254.	Schedule BP	If opted for benefit of lower rate of taxation u/s 115BAB/115BA/115BAA, deduction u/s 35AD (Sl. No. 48) in schedule BP
255.	Schedule BP	In schedule BP, "Deductions in accordance with section 35AD(1)" or in schedule ESR deduction u/s 35(1)(ii) , 35(1)(ia) , 35(1)(iii),35(2AA) or 35CCC cannot be claimed if 115BAA or 115BAB is opted
256.	Schedule BP	In schedule BP, Sl. No. A3c should be equal to Sl. No. A3(c)(i) + Sl. No. A3(c)(ii)
257.	Schedule BP	In Schedule BP, values entered from 36(i) to 36(ix) should match with values declared at SL. No. 4a(i) to 4a(ix) for respective sections
258.	Schedule BP	In Sch BP, SL. No. 23 should be min of sum of amounts entered at SL. No. 5a to 5d of part A OI
259.	Schedule BP	In schedule BP, Sl. No. 36(vi) should be equal to Sl. No. 62(b)"Net Profit u/s 44D" of schedule P&L
260.	Schedule BP	If 115BA is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" or from "If yes, please provide the date of filing of relevant form (10-IB/10-IC/10-ID) from part A general then Schedule BP SL. No. 28 should not be filled
261.	Schedule BP	In schedule BP value mentioned at the Sl. No. 38a "Income Chargeable under Rule 7" does not tally with the amount mentioned at the Sl. No. 4c(i) "Profit from activities covered under rule 7".
262.	Schedule BP	In schedule BP value mentioned at the Sl. No. 38b "Deemed income chargeable under Rule 7A" Should be minimum 35% of the amount mentioned at the Sl. No. 4c(ii) "Profit from activities covered under rule 7A".
263.	Schedule BP	In schedule BP value mentioned at the Sl. No. 38c "Deemed income chargeable under Rule 7B(1)" Should be minimum 25% of the amount mentioned at the Sl. No. 4c(iii) "Profit from activities covered under rule 7B(1)".
264.	Schedule BP	In schedule BP value mentioned at the Sl. No. 38d "Deemed income chargeable under Rule 7B(1A)" Should be minimum 40% of the amount mentioned at the Sl. No. 4c(iv) "Profit from activities covered under rule 7B(1A)".

265.	Schedule BP	In schedule BP value mentioned at the Sl. No. 38e "Deemed income chargeable under Rule 8" Should be minimum 40% of the amount mentioned at the Sl. No. 4c(v) "Profit from activities covered under rule 8".
266.	Schedule BP	In schedule BP Sl. No. C44 should be equal to Sl. No. 2b "Net profit or loss from specified business as per profit or loss account"
267.	Schedule BP	Amount entered at Sl. No. 3f "u/s 115BBH (net of Cost of acquisition, if any)" should match with Sl. No. A "Total" of Schedule VDA
268.	Schedule BP	The value at field (A19) of schedule BP should be equal to the value at Sl.No. 17 of schedule Part A- OI.
269.	Schedule BP	Sum of A3 in Schedule BP cannot be greater than sum of revenues in Schedule P & L / trading Account.
270.	Schedule DPM	Schedule DPM, SL. No. 6 should be equal to sum of SL. No. 3 + 4 – 5, or 0 if the value is negative
271.	Schedule DPM	Schedule DPM, SL. No. 9 should be equal to difference between SL. No. 7-8 or 0 if the value is negative
272.	Schedule DPM	SL. No. 15 in Schedule DPM should be sum of SL. No. (10 + 11 + 12 + 13 + 14)
273.	Schedule DPM	SL. No. 17 in Schedule DPM should be sum of SL. No. (15-16)
274.	Schedule DPM	In schedule DPM, additional depreciation is not allowed, if opted for lower taxation u/s 115BA or 115BAA or 115BAB
275.	Schedule DPM	In schedule DPM, assessee cannot claim depreciation more than 40% if opted for lower taxation u/s 115BA or 115BAA or 115BAB
276.	Schedule DPM	Schedule DPM, Value of depreciation at Sl. No. 10 is not matching as per the depreciation rates mentioned in Sl. No. 2
277.	Schedule DPM	Schedule DPM, Value of depreciation at Sl. No. 11 is not matching as per the depreciation rates mentioned in Sl. No. 2 at half rates
278.	Schedule DPM	Schedule DPM, value at Sl. No. 20 should be equal to "5 + 8 – 3 - 4 -7 - 19". Please enter properly
279.	Schedule DPM	Schedule DPM, value at Sl. No. 18 cannot be more than value at Sl. No. 17 in 15% block
280.	Schedule DPM	Schedule DPM, value at Sl. No. 18 cannot be more than value at Sl. No. 17 in 30% block
281.	Schedule DPM	Schedule DPM, value at Sl. No. 18 cannot be more than value at Sl. No. 17 in 40% block
282.	Schedule DPM	Schedule DPM, value at Sl. No. 18 cannot be more than value at Sl. No. 17 in 45% block

283.	Schedule DPM	Since Sl. No. 18 of any block in Schedule DPM is to be filled in case of any business organisation, same is not filled or not within same previous year
284.	Schedule DPM	Capital gains/ loss under section 50 at Sl. No. 20 of Schedule DPM should not be less than the amount at Sl. No. (5+8-3-4-7-19) in case the consideration is more than the opening WDV and additions made during the year
285.	Schedule DPM	Capital gains/ loss under section 50 at Sl. No. 20 of Schedule DPM is other than 0, then Sl.No. 10,11,12,13,14,15, 16, 17,18 and 21 should be 0
286.	Schedule DPM	In schedule DPM, If Sl. No.20 is 0, value at 21 should be equal to 7-8+3+4-5-15
287.	Schedule DOA	Schedule DOA Sl. No. 17 should be equal to sum of Sl. No. 5+8-3-4-7-16
288.	Schedule DOA	In schedule DOA Amount on which depreciation at full rate to be allowed should be equal to SL. No. 3 + 4 -5 or 0 if the value is negative
289.	Schedule DOA	In schedule DOA, SL. No. 9 should be equal to difference between SL. No. 7-8 or 0 if the value is negative
290.	Schedule DOA	SL. No. 12 in Schedule DOA should be sum of SL. No. (10+11)
291.	Schedule DOA	SL. No. 14 in Schedule DOA should be equal to SL. No. 12-13
292.	Schedule DOA	In schedule DOA, Value of depreciation at Sl. No. 10 is not matching as per the depreciation rates mentioned in Sl. No. 2
293.	Schedule DOA	In schedule DOA, Value of depreciation at Sl. No. 11 is not matching as per the depreciation rates mentioned in Sl. No. 2 at half rates
294.	Schedule DOA	Schedule DOA, value at Sl. No. 15 cannot be more than value at Sl. No. 14 in 5% building block
295.	Schedule DOA	Schedule DOA, value at Sl. No. 15 cannot be more than value at Sl. No. 14 in 10% building block
296.	Schedule DOA	Schedule DOA, value at Sl. No. 15 cannot be more than value at Sl. No. 14 in 40% building block
297.	Schedule DOA	Schedule DOA, value at Sl. No. 15 cannot be more than value at Sl. No. 14 in 10% Furniture and Fitting block
298.	Schedule DOA	Schedule DOA, value at Sl. No. 15 cannot be more than value at Sl. No. 14 in 25% Intangible assets block
299.	Schedule DOA	Schedule DOA, value at Sl. No. 15 cannot be more than value at Sl. No. 14 in 20% Ships block
300.	Schedule DOA	Since Sl. No. 15 of any block in Schedule DOA is to be filled in case of any business organization, same is not filled or not within same previous year

301.	Schedule DOA	Capital gains/ loss under section 50 at Sl. No. 17 of Schedule DOA should not be less than the amount at Sl. No. 5+8-3-4-7-16 in case the consideration is more than the opening WDV and additions made during the year
302.	Schedule DOA	Capital gains/ loss under section 50 at Sl. No. 17 of Schedule DOA is other than 0, then Sl.No. 10,11,12,13,14,15 and 18 should be 0
303.	Schedule DOA	In schedule DOA, If Sl. No.17 is 0, value at 18 should be equal to (7-8+3+4-5-12)
304.	Schedule DEP	Schedule DEP, Total depreciation on plant and machinery should be equal to sum of SL. No. 1a + 1b + 1c+1d
305.	Schedule DEP	Schedule DEP, total depreciation on building should be equal to sum of SL. No. 2a + 2b + 2c
306.	Schedule DEP	Schedule DEP, total depreciation should be equal to sum of SL. No. 1e + 2d + 3 + 4 + 5
307.	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 15% should be equal to SL. No. 17i or 18i of schedule DPM as applicable
308.	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 30% should be equal to SL. No. 17ii or 18ii of schedule DPM as applicable
309.	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 40% should be equal to SL. No. 17iii or 18iii of schedule DPM as applicable
310.	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 45% should be equal to SL. No. 17iv or 18iv of schedule DPM as applicable
311.	Schedule DEP	Schedule DEP, block of Building entitled for depreciation @ 5% should be equal to SL. No. 14ii or 15ii of schedule DOA as applicable
312.	Schedule DEP	Schedule DEP, block of Building entitled for depreciation @ 10% should be equal to SL. No. 14iii or 15iii of schedule DOA as applicable
313.	Schedule DEP	Schedule DEP, block of Building entitled for depreciation @ 40% should be equal to SL. No. 14iv or 15iv of schedule DOA as applicable
314.	Schedule DEP	Schedule DEP block of furniture and fittings should be equal to SL. No. 14v or 15v of schedule DOA as applicable
315.	Schedule DEP	Schedule DEP block of intangible assets should be equal to SL. No. 14vi or 15vi of schedule DOA as applicable
316.	Schedule DEP	Schedule DEP block of ships should be equal to SL. No. 14vii or 15vii of schedule DOA as applicable

317.	Schedule DCG	Schedule DCG, Total deemed capital gains on sale of plant and machinery should be equal to sum of SL. No. 1a + 1b + 1c+ 1d
318.	Schedule DCG	Schedule DCG, total deemed capital gains on sale of building should be equal to sum of SL. No. 2a + 2b + 2c
319.	Schedule DCG	Schedule DCG, total deemed capital gains on sale of depreciable assets should be equal to sum of SL. No. 1e+2d+3+4+5
320.	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 15% should be equal to SL. no 20i of schedule DPM
321.	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 30% should be equal to SL. No. 20ii of schedule DPM
322.	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 40% should be equal to SL. No. 20iii of schedule DPM
323.	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 45% should be equal to SL. No. 20iv of schedule DPM
324.	Schedule DCG	Schedule DCG block of building entitled for depreciation at 5% should be equal to SL. No. 17ii of schedule DOA
325.	Schedule DCG	Schedule DCG block of building entitled for depreciation at 10% should be equal to SL. No. 17iii of schedule DOA
326.	Schedule DCG	Schedule DCG block of building entitled for depreciation at 40% should be equal to SL. No. 17iv of schedule DOA
327.	Schedule DCG	Schedule DCG block of furniture and fittings should be equal to SL. No. 17v of schedule DOA
328.	Schedule DCG	Schedule DCG block of intangible assets should be equal to SL. No. 17vi of schedule DOA
329.	Schedule DCG	Schedule DCG block of ships should be equal to SL. No. 17vii of schedule DOA
330.	Schedule ESR	In Schedule ESR, Sl.No.4. Amount of deduction in excess of the amount debited to statement of profit and loss (4)=(3)-(2) and Sl.No.3-Sl.No.2 should be consistent.
331.	Schedule ESR	Schedule ESR SL. No. x should be equal to sum of SL. No. (c) + ii + iii + iv + v + vi + vii + viii + ix
332.	Schedule RA	Schedule RA, total donation should be equal to donation in cash + donation in other mode
333.	Schedule RA	Schedule RA, total donation in cash should be equal to the bifurcation of donation in cash
334.	Schedule RA	Schedule RA, total donation in other mode should be equal to the bifurcation of donation in other than cash

335.	Schedule RA	Schedule RA, Total donation should be equal to bifurcation of total donation
336.	Schedule CG	The Amount claimed in A6e of Schedule CG should be equal to value of pt. 6 of Sch DCG
337.	Schedule CG	Value at field "A10" in "Schedule CG" should be equal to the sum of value A1e of all the blocks + A2c + A3e + A4a + A4b + A5e + A6g + A7 + A8 – A9a + A(A) of Schedule CG.
338.	Schedule CG	Value at field "B12" in "Schedule CG" should be equal to the sum of value B1g of all the blocks + B2e + B3c + B4 + B5 + B6c + B7+ B8e+ B9+B10-B11a+B(A)] of Schedule CG .
339.	Schedule CG	Value at field "C1" in "Schedule CG" should be equal to the sum of (8ii + 8iii + 8iv + 8v + 8vi + 8vii of table E) of Schedule CG.
340.	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. A1b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A1aiii) is not offered to tax
341.	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. A3b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A3a) is not offered to tax
342.	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. A5b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A5aiii) is not offered to tax
343.	Schedule CG	In Schedule CG, expenses u/s 48 Sl. No. A6b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A6aiii) is not offered to tax
344.	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. B1b(iv)) cannot be claimed, if Full Value of Consideration (Sl. No. B1aiii) is not offered to tax
345.	Schedule CG	In Schedule CG, expenses u/s 48 (Sl.No.. B3b(iv) cannot be claimed, if Full Value of Consideration (sl. no. B3a) is not offered to tax
346.	Schedule CG	In Schedule CG, expenses u/s 48 (Sl.No.. B6b(iv) cannot be claimed, if Full Value of Consideration (Sl.No. B6aiii) is not offered to tax
347.	Schedule CG	In schedule CG, Sl. No. A1 biv of STCG Total should be equal to sum of A1(bi + bii + biii)
348.	Schedule CG	In schedule CG, Sl. No. A1c of STCG Balance should be equal to A1(aiii – biv)
349.	Schedule CG	In Schedule CG Sl. No. A1e of STCG should be the difference of A(1c-1d), only if 1c is greater than 1d If A1c-A1d, is negative, then A1e, should be equal to 0
350.	Schedule CG	In Schedule CG Sl. No. A2c of STCG should be equal to A(2aiii-2b)

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351.	Schedule CG	In schedule CG, Sl. No. A3 biv of STCG Total should be equal to sum of A3(bi+bii+biii)
352.	Schedule CG	In schedule CG, Sl. No. A3c of STCG Balance should be equal to A(3a-biv)
353.	Schedule CG	In Schedule CG Sl.No. A3e of STCG should be equal to the sum of A(3c+3d)
354.	Schedule CG	In Schedule CG Sl.No. A5(a)(ic) should be higher of Sl. No. A5(a)(ia) or A5(a)(ib)
355.	Schedule CG	In Schedule CG, Sl. No. A5(aiii) should be equal to sum of A5[(a)(ic) + (aii)]
356.	Schedule CG	In schedule CG, Sl. No. A5 biv Total should be equal to sum of A5(bi + bii + biii)
357.	Schedule CG	In schedule CG, Sl. No. A5c Balance should be equal to Sl. No. A5(aiii-biv)
358.	Schedule CG	In Schedule CG Sl. No. A5e of STCG should be equal to the sum of Sl. No. A(5c+5d)
359.	Schedule CG	In Schedule CG Sl. No. A6(a)(ic) should be higher of Sl. No. A6(a)(ia) or A6(a)(ib)
360.	Schedule CG	In Schedule CG, Sl. No. A6(aiii) should be equal to sum of A6[(a)(ic)+(aii)]
361.	Schedule CG	In schedule CG, Sl. No. A6biv Total should be equal to sum of A6(bi+bii+biii)
362.	Schedule CG	In schedule CG, Sl. No. A6c Balance should be equal to A6(aiii-biv)
363.	Schedule CG	In Schedule CG Sl. No. A6g of STCG should be equal to the sum of A(6c+6d+6e-6f)
364.	Schedule CG	In Schedule CG Sl. No. A7 of STCG should be equal to the sum of A(aXi + aXii+aXiii+ b)
365.	Schedule CG	In Schedule CG Sl.No. A8 of STCG should be equal to the sum of (A8a + A8b + A8c)
366.	Schedule CG	In schedule CG, Sl. No. B1 biv of LTCG Total should be equal to sum of B1(bi+bii+biii)
367.	Schedule CG	In schedule CG, Sl. No. B1c of LTCG Balance should be equal to B1(aiii – biv)
368.	Schedule CG	In Schedule CG Sl. No. B1e of LTCG should be the difference of B(1c-1d), only if 1c is greater than 1d If B (1c-1d) is negative then B1e should be equal to 0
369.	Schedule CG	In Schedule CG Sl. No. B2e of LTCG should be the difference of B(2c-2d)
370.	Schedule CG	In Schedule CG Sl. No. B2c of LTCG should be the difference of B(2aiii-2b)

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371.	Schedule CG	In Schedule CG, Sl. No. B4 LTCG u/s 112A should be equal to total of Col. 14 of Schedule 112A
372.	Schedule CG	In Schedule CG Sl.No. B6(a)(ic) should be higher of B6(a)(ia) or B6(a)(ib)
373.	Schedule CG	In schedule CG, Sl. No. B6 aiii Total should be equal to sum of B6 (a)(ic+ii)
374.	Schedule CG	In schedule CG, Sl. No. B6 biv Total should be equal to sum of B6(bi+bii+biii)
375.	Schedule CG	In schedule CG, Sl. No. B6c Balance should be equal to B(6aiii-6biv)
376.	Schedule CG	In Schedule CG, Sl. No. B7 LTCG u/s 112A should be equal to total of Col. 14 of Schedule 115AD(1)(iii)
377.	Schedule CG	Schedule CG Sl.No. Eviii should be equal to the sum of Sl.No. (ii + iii + iv + v + vi + vii)
378.	Schedule CG	Schedule CG Sl.No. Eix should be equal to difference of i-viii ,only if (i) is greater than (viii). This rule will be implemented for all columns
379.	Schedule CG	Schedule CG Sl.No. Ei3 should be equal to sum of Sl.No. (A5e+ A8b + A(A)) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a & A9b , which is included therein
380.	Schedule CG	Schedule CG Sl.No. Ei4 should be equal to sum of Sl.No. (A1e+A2c+A4b+A6g+A7+A8c+A(A)) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a & A9b , which is included therein
381.	Schedule CG	In Schedule CG, Sl.No. Ei5 should be equal to Sl.No. A9b.
382.	Schedule CG	Schedule CG Sl.No. Eiii should be equal to sum of Sl.No. (A5e+A8b+A(A))as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a & A9b , which is included therein
383.	Schedule CG	Schedule CG Sl.No. Eiv should be equal to sum of Sl.No. (A1e+A2c+A4b+A6g +A7+A8c+A(A))as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a & A9b , which is included therein
384.	Schedule CG	In Schedule CG, Sl.No. Ev should be equal to Sl.No. A9b.
385.	Schedule CG	Deductions claimed under respective section in STCG and LTCG should match with Table D.
386.	Schedule CG	Deduction claimed under 54D/54G and 54GA, then Date of deposit/account number and IFS code should not be blank. Date of deposit cannot be after 31-March-2025. IFSC Code should be exactly 11 characters, First 4 characters should be alphabets, 5th character must be zero (0) and remaining 6 should be either numeric or alphabets

387.	Schedule CG	Schedule CG Col no E8 should be equal to Col no (1-2-3-4-5-6-7)
388.	Schedule CG	In Schedule CG, Table F Sl.No. 2 the breakup of all the quarters should be equal to the value from item 5vii of schedule BFLA
389.	Schedule CG	In Schedule CG, Table F Sl. No. 3 the breakup of all the quarters should be equal to the value from item 5viii of schedule BFLA
390.	Schedule CG	In Schedule CG, Table F Sl. No. 4 the breakup of all the quarters should be equal to the value from item 5ix of schedule BFLA
391.	Schedule CG	In Schedule CG, Table F Sl. No. 6 the breakup of all the quarters should be equal to the value from item 5xi of schedule BFLA
392.	Schedule CG	In Schedule CG, Sl. No. B11, Col.10 Applicable Rate should be lower of Col. 6(Rate as per Treaty) or Col. 9 (Rate as per IT Act)
393.	Schedule CG	In Schedule CG, Sl. No. A9 Col.10 Applicable Rate should be lower of Col. 6(Rate as per Treaty) or Col. 9 (Rate as per IT Act)
394.	Schedule CG	In Schedule CG, expenses u/s 48(sl. no B8b(iv) cannot be claimed, if Full Value of Consideration(Sl.No. B8aiii) is not offered to tax
395.	Schedule CG	In Schedule CG Sl.No. B8(a)(ic) should be higher of B8(a)(ia) or B8(a)(ib)
396.	Schedule CG	In schedule CG, Sl. No. B8 aiii Total should be equal to sum of B8(a)(ic+ii)
397.	Schedule CG	In schedule CG, Sl. No. B8 biv Total should be equal to sum of B8(bi+bii+biii)
398.	Schedule CG	In schedule CG, Sl. No. B8c Balance should be equal to B(8aiii-biv)
399.	Schedule CG	In Schedule CG Sl.No. B8e of LTCG should be equal to B(8c-8d), only if 8c is greater than 8d
400.	Schedule CG	In Schedule CG, Sl. No. B9 should be equal to B9(aXi + aXii + aXiii + b)
401.	Schedule CG	In Schedule CG, Sl. No. B10 should be equal to B10a1+B10a2
402.	Schedule CG	Schedule CG Sl. No. D1e should be equal to sum of D(1a + 1b + 1c + 1d)
403.	Schedule CG	In Schedule CG, Sl.No. Ei7 should be equal Sl.No. B11b .
404.	Schedule CG	In Schedule CG, Sl.No. Evii should be equal Sl.No. B11b .
405.	Schedule CG	In Schedule CG, in case A1(aii) does not exceed 1.10 times A1(ai), value at A1(aiii) will be equal to A1(ai), or else value at A1(aiii) will be equal to A1(aii)
406.	Schedule CG	In Schedule CG, in case B1(aii) does not exceed 1.10 times B1(ai), value at B1(aiii) will be equal to B1(ai), or else value at B1(aiii) will be equal to B1(aii)
407.	Schedule CG	In schedule CG, for STCG 2aiii should be equal to higher of 2ai and 2aii

408.	Schedule CG	In schedule CG, for LTCG 2aiii should be equal to higher of 2ai and 2aii
409.	Schedule CG	Schedule CG, Date of sale and Date of purchase is mandatory if either of the field at B(1)(aiii) or B(1)(bii) is more than Zero.
410.	Schedule CG	Schedule CG, Date of sale and Date of purchase is mandatory if either of the field at B(1)(aiii) or B(1)(bii) is more than Zero.
411.	Schedule CG	In Schedule CG, SL. No. C3 Income chargeable under the head "CAPITAL GAINS" should be equal to the sum of "Sum of Capital Gain Incomes" and "Income from transfer of Virtual Digital Assets"
412.	Schedule CG	In Schedule CG, SL. No. C2 Income from transfer of Virtual Digital Assets should be equal to Sl. No. B of Schedule VDA
413.	Schedule CG	In Schedule CG, Table F Sl. No.7 the breakup of all the quarters should be equal to the value of 'Income under the head Capital Gain' under 115BBH- Tax on Income from Virtual Digital asset of schedule SI
414.	Schedule CG	In Schedule CG, Table F Sl. No.7 the breakup of all the quarters should be equal to the value at Sl. No. C2
415.	Schedule CG	In Schedule CG, Table D, Sl. No. 1aiv,1civ and 1div is more than zero but details of iva, ivb and ivc are blank
416.	Schedule CG	STCG @ 20% u/s 111A and 115AD(1)(b)(ii) can only be entered once
417.	Schedule CG	In schedule CG, value at B7c should be equal to B7ci + B7cii (for sections 112(1)(c), 115AB and 115AC) + 7ciii (i.e. 115AD)
418.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the income available for set off- STCG 20%.
419.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the income available for set off- STCG 30%.
420.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the income available for set off- STCG Applicable rates%.
421.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the income available for set off- STCG DTAA rates.
422.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the income available for set off- LTCG 12.5%.
423.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the income available for set off- LTCG DTAA Rates.
424.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the losses available for set off- STCL20%.

425.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the losses available for set off- STCL30%.
426.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the losses available for set off- STCL Applicable rate%.
427.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the losses available for set off- STCL_DTAA Rates
428.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the losses available for set off- LTCL 12.5%
429.	Schedule CG	In Table E of Schedule CG, Sum of amount of set off claimed cannot exceed the losses available for set off- LTCL_DTAA Rates
430.	Schedule CG	In Table E of Schedule CG, Column 8 of each row should be equal to 1-(2+3+4+5+6+7)
431.	Schedule CG	In Schedule CG, Table E, entire loss should be set off with gains available for set off.
432.	Schedule CG	In Schedule CG, if Sl.No.6 in Sl.No.B. in LTCG is being filled, then its mandatory to select the section code i.e., 115AD/112(1)(c) or 115AC
433.	Schedule CG	Kindly fill in the details of dividend in Sl.No. 1a(iii) of schedule OS if buy back loss is claimed in schedule CG
434.	Schedule CG	In schedule CG, Sl. No. B3 b(iv) of LTCG should be equal to sum of B3 (bi +bii +biii)
435.	Schedule CG	In schedule CG, Sl. No. B3(c) of LTCG Balance should be equal to B(3a-3biv)
436.	Schedule CG	If Sl. No.B3a<=0, then deduction u/s 48 cannot be claimed, i.e. Sl. No. B3b cannot be greater than zero
437.	Schedule CG	In schedule CG, in Table D, Deduction u/s 54EC, amount invested should not be more than 50L
438.	Schedule CG	In Schedule CG, Date of sale/Transfer of land or building or both in Sl.No. A1 or B1 cannot be after 31st March of financial year
439.	Schedule CG	In Schedule CG, value at B1g should be equal to sum of B1e of all properties.
440.	Schedule 112A	In Schedule 112A, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5
441.	Schedule 112A	In Schedule 112A, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9
442.	Schedule 112A	In Schedule 112A, Col. 9 If the long term capital asset was acquired before 01.02.2018 should be lower of Col. 6 and Col. 11

443.	Schedule 112A	In Schedule 112A, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. 4*Col. 10
444.	Schedule 112A	In Schedule 112A, Col. 13 Total deductions should be equal to sum of Col. (7+12)
445.	Schedule 112A	In Schedule 112A, Col. 14 Balance should be equal to the output of Col. 6-Col. 13
446.	Schedule 112A	In Schedule 112A, Total of Col 6, 7, 8, 9, 11, 12, 13 and 14 should be equal to the sum of Sl. No. (1+2+3+4+....)
447.	Schedule 112A	In schedule 112A, Value at Column no. 4,5,10 & 11 cannot be greater than zero in case drop down is selected as “After 31s January 2018” to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018?
448.	Schedule 112A	Taxpayer to provide the details in either Schedule 112A or 115AD(1)(b)(iii) proviso as applicable
449.	Schedule 115AD(1)(b)(iii)Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5 for the shares purchased On or Before 31 st January 2018
450.	Schedule 115AD(1)(b)(iii)Proviso	In Schedule 115AD(1)(b)(iii)proviso, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9
451.	Schedule 115AD(1)(b)(iii)Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 9 If the long term capital asset was acquired before 01.02.2018 is not lower of Col. 6 and Col. 11
452.	Schedule 115AD(1)(b)(iii)Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. 4*Col. 10 for the shares purchased On or Before 31 st January 2018
453.	Schedule 115AD(1)(b)(iii)Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 13 Total deductions should be equal to sum of Col. (7+12)
454.	Schedule 115AD(1)(b)(iii)Proviso	Taxpayer to provide the details in either Schedule 112A or 115AD(1)(b)(iii) proviso as applicable
455.	Schedule 115AD(1)(b)(iii)Proviso	In schedule 115AD(1)(b)(iii), Value at Column no. 4,5, 10 & 11 cannot be greater than zero in case drop down is selected as “After 31s January 2018” to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018?
456.	Schedule 115AD(1)(b)(iii)Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 14 Balance should be equal to the output of Col. 6-Col. 13
457.	Schedule 115AD(1)(b)(iii)Proviso	In Schedule 115AD(1)(b)(iii) proviso, Total should be equal to the sum of individual rows
458.	Schedule VDA	In Schedule VDA, value at Sl. No. 7 should be equal to Sl. No. 6 - Sl. No. 5
459.	Schedule VDA	In Schedule VDA, value at Sl. No. A 'Total (Sum of all Positive Incomes of Business Income in Col. 7) should be equal to sum

		of col. 7 if head of income is selected as Business income in col. 4
460.	Schedule VDA	In Schedule VDA, value at Sl. No. B 'Total (Sum of all Positive Incomes of Capital Gain in Col. 7) should be equal to sum of col. 7 if head of income is selected as Capital Gain in col. 4
461.	Schedule VDA	In schedule VDA, Date of Acquisition or Date of transfer cannot be after 31st March of financial year.
462.	Schedule OS	In Schedule OS, Non-resident cannot offer income under section 115BBF.
463.	Schedule OS	In Schedule OS, Sl. No. 1 Gross amount chargeable to tax at normal applicable rates should be equal to the sum of Sl. No. 1a + 1b + 1c + 1d + 1e
464.	Schedule OS	In Schedule OS, Sl. No. 3d Deduction u/s 57 should be equal to the sum of Sl. No. 3a + 3b + 3c
465.	Schedule OS	In Schedule OS, deduction at Sl. No. 3b 'Depreciation' will not be allowed/ restricted to the extent of amount at Sl. No.1c 'Rental income from machinery, plants, building, etc'.
466.	Schedule OS	In Schedule OS, Sl. No. 7 Income from other sources (other than from owning racehorses) should be equal to sum of Sl. No. 2 + 6
467.	Schedule OS	In Schedule OS, Sl. No. 8e Balance should be equal to sum of Sl.no 8a - 8b + 8c + 8d
468.	Schedule OS	In Schedule OS, Sl. No. 9 Income under the head" Income from Other Sources" should be equal to sum of Sl. No. (7 + 8e) (take 8e as nil if negative)
469.	Schedule OS	In Schedule OS, Sl. No. 2, Pass through income in the nature of income from other sources chargeable at special rates should be equal to sum of all the drop downs
470.	Schedule OS	In Schedule OS, Sl. No. 1d Income of the nature referred to in section 56(2)(x) which is chargeable to tax should be equal to sum of Sl.no 1di + 1dii + 1diii + 1div + 1dv
471.	Schedule OS	In Schedule OS, Sl. No. 6 Net Income from other sources chargeable at normal applicable rates should be equal to sum of Sl.no (1(after reducing income related to DTAA portion)- 3 + 4 + 5)
472.	Schedule OS	In Schedule OS, Sl. No. 2 Income chargeable to tax at special rate should be equal to the sum of Sl. No. 2ai + 2aii + 2b + 2c + 2d + 2e elements related to Sl. No. 1

473.	Schedule OS	In schedule OS, Sl. No. 2e, column 10 should be lower of column 6(rates as per treaty) and column 9(rates as per IT Act)- For residents For Non-residents – Sl. No. 2e, column 10 should be lower of column 6(rates as per treaty) and column 9(rates as per IT Act), only if TRC flag is Y
474.	Schedule OS	In Schedule OS, Sl. No. 1b should be equal to sum of (bi + bii + biii + biv + bv + bvi)
475.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income should be equal to amount in Sl. No. 1a(i) i.e, normal dividend – DTAA for Dividend subject to TRC -Adj Expenditure u/s 57(i) Adj Expenditure u/s 57(i) = Max (0, exp u/s 57(1) at Sl. No. 3c – Deemed dividend u/s 2(22e) at Sl.No.1a(ii))
476.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix) should be equal to Sl. No. 2ai Winnings from lotteries, crossword puzzles etc chargeable u/s 115BB
477.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Income by way of winnings from Online games chargeable u/s 115BBJ should be equal to Sl. No. 2aii Income by way of winnings from Online games chargeable u/s 115BBJ
478.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend received from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to section 115A(1)(a)(A) @ 10% (Including PTI Income) should be equal to Dividend income selected at Sl.No. 2c and Sl.No. 2d of Schedule OS
479.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income u/s 115A(1)(a)(i) & read with clause A of the said section 115A(1)(a) @ 20% (Including PTI Income) should be equal to Dividend income selected at Sl.No. 2c and Sl.No. 2d of Schedule OS
480.	Schedule OS	In Schedule OS - column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2aii should not exceed the field 2aii "Income by way of winnings from Online games chargeable u/s 115BBJ"
481.	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of all the dropdown value of Col 2 Amount of income of 1a(i) should not exceed the field 1a(i) “Dividend income [other than (ii)]”
482.	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1b should not exceed the field 1b “Interest, Gross”

483.	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 1c should not exceed the field 1c “Rental income from machinery, plants, buildings, etc., Gross”
484.	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1d should not exceed the field 1d “Income of the nature referred to in section 56(2)(x) which is chargeable to tax “
485.	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2ai should not exceed the field 2ai “Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB”
486.	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2c should not exceed the field 2c “Any other income chargeable at special rate” above
487.	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2d should not exceed the field 2d “Pass through income in the nature of income from other sources chargeable at special rates” above
488.	Schedule OS	In schedule OS, deduction claimed at Sl. No. 3d or at Sl. No. 8b will not be allowed in case you have opted for benefit of lower taxation u/s 115BAB
489.	Schedule OS	In schedule OS, Sl. No. 1(a) should be equal to Sl. No. 1(a)(i) + Sl. No. 1(a)(ii) + Sl. No. 1(a)(iii)
490.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income u/s 115AC @ 10% should be equal to Dividend income selected at Sl. No. 2c and Sl.No. 2d of Schedule OS
491.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income) should be equal to Dividend income selected at Sl. No. 2c and Sl.No. 2d of Schedule OS
492.	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income) should be equal to Dividend income selected at Sl. No. 2c and Sl.No. 2d of Schedule OS
493.	Schedule OS	Interest expenditure u/s 57(1) should not be more than 20% of the dividend income at Sl. No. 1ai + Sl. No. 1aii in Schedule OS.
494.	Schedule OS	In Schedule OS, Sl.no 2c, “Any other income chargeable at special rate” should be equal to sum of all the drop downs

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495.	Schedule OS	In Schedule OS, Sl.no 2e, “Amount included in 1 and 2 above, which is chargeable at special rates in India as per DTAA” should be equal to sum of all the drop downs
496.	Schedule OS	In schedule OS, expenses and deduction u/s 57 other than interest is claimed then corresponding income should be offered under the head other sources.
497.	Schedule OS	In Schedule OS, Sl. No. 2b Income chargeable u/s 115BBE should be equal to sum of Sl. No. bi + bii + biii + biv+ bv + bvi
498.	Schedule OS	To offer income u/s 115BBF, Taxpayer has to be resident and return has to be filed within the due date, and should be in receipt of such income
499.	Schedule OS	In Schedule OS, Sl. No. 10 the quartely break up of Dividend Income referred in Sl. No. 1a(iii) should be equal to Sl. No. 1a(iii) Dividend income u/s 2(22)(f) Less DTAA of 1a(iii) subject to TRC flag
500.	Schedule OS	Kindly fill in the details of dividend in Sl.No. 1a(iii) of schedule OS if buy back loss is claimed in schedule CG
501.	Schedule CYLA	Value in 3i of Schedule CYLA should be equal to Sl. No. 2vi of Table E of Schedule BP.
502.	Schedule CYLA	In schedule CYLA Sl. No. 2xvi cannot be more than Rs. 200000
503.	Schedule CYLA	In Schedule CYLA “HP loss” at Sl. No. 2i should be equal to Sl. No. 3 of Schedule HP
504.	Schedule CYLA	In schedule CYLA, OS Loss should be equal to loss specified in Sl. No 6 of Sch OS
505.	Schedule CYLA	In Schedule CYLA, Sl.no 4xvi i.e Total loss set off should be equal to sum of (4ii + 4iii + 4iv + 4v + 4vi + 4vii+ 4viii + 4ix + 4x + 4xi+ 4xiii + 4xiv + 4xv)
506.	Schedule CYLA	In Schedule CYLA, Sl.no 2xvii Loss remaining after set-off should be equal to the output of Sl.No. 2i-2xvi
507.	Schedule CYLA	In Schedule CYLA, Sl.no 3xvii i.e. Loss remaining after set-off should be equal to the output of Sl.No. 3i-3xvi
508.	Schedule CYLA	In Schedule CYLA, Sl.no 4xvii i.e. Loss remaining after set-off should be equal to the output of Sl.No. 4i-4xvi
509.	Schedule CYLA	In Schedule CYLA, Col No. 5 Current year’s Income remaining after set off should be equal to the output of Col No. 1-2-3-4
510.	Schedule CYLA	In Schedule CYLA Sl. No. 1v, Speculative Income should be equal to Sl. No. 3ii of Table E Schedule BP
511.	Schedule CYLA	In Schedule CYLA, Sl. No 1vi “Specified business Income” should be equal to Sl. No. 3iii of Table E of Schedule BP
512.	Schedule CYLA	In Schedule CYLA, Sl. No. 1vii “Short term capital gain @20% should be equal to Sl. No. 8ii of item E of Schedule CG

513.	Schedule CYLA	In Schedule CYLA, „Sl. No 1viii " Short term capital gain @30%" should be equal to Sl. No. 8iii of item E of Schedule CG
514.	Schedule CYLA	In Schedule CYLA,,Sl. No 1ix" Short term capital gain taxable at applicable rates" should be equal to Sl.No. 8iv of item E of Schedule CG
515.	Schedule CYLA	In Schedule CYLA ,Sl. No 1x "Short term capital gain taxable at special rates in India as per DTAA" should be equal to Sl. No. 8v of item E of Schedule CG
516.	Schedule CYLA	In Schedule CYLA Sl. No 1xi " Long term capital gain taxable @12.5%" should be equal to Sl. No. 8vi of item E of Schedule CG
517.	Schedule CYLA	In Schedule CYLA, Sl. No 1xii " Long term capital gain taxable at special rates in India as per DTAA" should be equal to Sl. No. 8vii of item E of Schedule CG
518.	Schedule CYLA	In Schedule CYLA, Sl. No 1xiii " Other Source Income(excluding profit from owning race horses and amount chargeable to special rate of tax)" should be equal to Sl.No. 6 of Schedule OS
519.	Schedule CYLA	In Schedule CYLA, Sl. No 1xiv " Profit from owning and maintaining race horses" should be equal to Sl.No. 8e of Schedule OS
520.	Schedule CYLA	In schedule CYLA, Value in 1iii should be equal to A38 of Schedule BP, only if A38 is positive
521.	Schedule CYLA	In schedule CYLA , Value in 1iv should be equal to E3iv of Schedule BP
522.	Schedule CYLA	In Schedule CYLA, Sl.no 2xvi i.e Total loss set off should be equal to sum of (2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2x + 2xi + 2xii + 2xiii + 2xiv + 2xv)
523.	Schedule CYLA	In Schedule CYLA, Sl.no 3xvi i.e Total loss set off should be equal to sum of (3ii+ 3vii+ 3viii + 3ix + 3x + 3xi + 3xii +3xiii+3xiv+3xv)
524.	Schedule CYLA	In Schedule CYLA Income from other sources taxable at special rates in India as per DTAA should be equal to Sl. No. 2e of Schedule OS
525.	Schedule CYLA	In Schedule CYLA, Normal OS loss should be set off first against the (i)Profit from the activity of owning and maintaining race horses & (ii)Income from other sources taxable at special rates in India as per DTAA
526.	Schedule CYLA	In Schedule CYLA, income is available for setoff of losses but house property loss is not fully setoff
527.	Schedule CYLA	In Schedule CYLA sum of amount mentioned in column no 2 + 3 + 4 should not exceed amount mentioned in column 1

528.	Schedule BFLA	Schedule BFLA Sl.No. 2(i)"Brought forward HP Loss" should be equal to Sl.No. 4(xviii) "Adjustment of above losses in Schedule BFLA" of CFL
529.	Schedule BFLA	In Schedule BFLA sum of amount mentioned in column no 2 + 3 + 4 should not exceed amount mentioned in column 1
530.	Schedule BFLA	Schedule BFLA, amount mentioned at Sl.No. 2(xv) should not exceed the sum of amount mentioned at Sl.No.. 4xviii + 5cxviii + 6xviii + 7xviii + 8xviii + 9xviii + 10xviii + 11xviii of CFL
531.	Schedule BFLA	In Schedule BFLA, Col No. 5 Current year's Income remaining after set off should be equal to the output of Col No. 1 - 2 - 3 - 4
532.	Schedule BFLA	In Schedule BFLA, amount mentioned at Sl.No.5 should not exceed the amount mentioned at Sl.No.1
533.	Schedule BFLA	Schedule BFLA Sl.No. 2xv should be equal to sum of Sl.No. (2i + 2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2x + 2xi + 2xiii)
534.	Schedule BFLA	Schedule BFLA Sl.No. 5xvi should be equal to sum of Sl.No. (5i + 5ii + 5iii + 5iv+ 5v + 5vi + 5vii + 5viii + 5ix + 5x + 5xi + 5xii + 5xiii+ 5xiv)
535.	Schedule BFLA	In Sch BFLA , the total value in Column no 4xv Brought forward allowance under section 35(4) set off should be equal to total of Col. 7 of UD
536.	Schedule BFLA	In Sch BFLA , the total value in Column no 3xv Brought forward depreciation set off Should be equal to total of Col. 4 of UD
537.	Schedule BFLA	Schedule BFLA Sl. No. 1i should be equal to Sl. No. (5ii of schedule CYLA)
538.	Schedule BFLA	Schedule BFLA Sl. No. 1ii should be equal to Sl. No. (5iii of schedule CYLA)
539.	Schedule BFLA	Schedule BFLA Sl. No. 1iii should be equal to Sl. No. (5iv of schedule CYLA)
540.	Schedule BFLA	Schedule BFLA Sl. No. 1iv should be equal to Sl. No. (5v of schedule CYLA)
541.	Schedule BFLA	Schedule BFLA Sl. No. 1v should be equal to Sl. No. (5vi of schedule CYLA)
542.	Schedule BFLA	Schedule BFLA Sl. No. 1vi should be equal to Sl. No. (5vii of schedule CYLA)
543.	Schedule BFLA	Schedule BFLA Sl. No. 1vii should be equal to Sl. No. (5viii of schedule CYLA)
544.	Schedule BFLA	Schedule BFLA Sl. No. 1viii should be equal to Sl. No. (5ix of schedule CYLA)
545.	Schedule BFLA	Schedule BFLA Sl. No. 1ix should be equal to Sl. No. (5x of schedule CYLA)

546.	Schedule BFLA	Schedule BFLA Sl. No. 1x should be equal to Sl. No. (5xi of schedule CYLA)
547.	Schedule BFLA	Schedule BFLA Sl.No. 1xi should be equal to Sl.No.(5xii of schedule CYLA)
548.	Schedule BFLA	Schedule BFLA Sl.No. 1xii should be equal to Sl.No.(5xiii of schedule CYLA)
549.	Schedule BFLA	Schedule BFLA Sl.No. 1xiii should be equal to Sl.No.(5xiv of schedule CYLA)
550.	Schedule BFLA	Schedule BFLA Sl.No. 1xiv should be equal to Sl.No.(5xv of schedule CYLA)
551.	Schedule BFLA	Schedule BFLA Sl.No. 2(xiii) should be equal to Sl.No. 11(xvii) of CFL
552.	Schedule BFLA	Schedule BFLA Sl.No. 3xv should be equal to sum of Sl.No. (3i + 3ii + 3iii + 3iv+ 3v + 3vi+ 3vii + 3viii + 3ix + 3x + 3xi +3xii + 3xiii+ 3xiv)
553.	Schedule BFLA	Schedule BFLA Sl.No. 4xv should be equal to sum of Sl. No. (4i + 4ii + 4iii + 4iv+ 4v + 4vi+ 4vii + 4viii + 4ix + 4x+ 4xi +4xii + 4xiii+ 4xiv)
554.	Schedule BFLA	Schedule BFLA, Sl. No. 2 (vi + vii + viii + ix + x + xi) should be equal to Sl.No. 9(xviii)+10(xviii) of CFL
555.	Schedule BFLA	Schedule BFLA Sl. No. 2(ii+iii+iv+v) "Brought forward Business Loss other than Speculation and specified business loss" should be equal to Sl. No. xviii (5+6+7+8) "Adjustment of above losses in Schedule BFLA " of CFL
556.	Schedule CFL	Current year Speculative loss in CFL should be equal to amount mentioned in field "speculative loss" of schedule BP
557.	Schedule CFL	Current year loss from specified business in schedule CFL should be equal to amount mentioned in field "Income from specified business u/s 35AD" of schedule BP
558.	Schedule CFL	Current year STCG loss in Sch CFL at Sl. No. 9xix should be equal to Table E (2ix + 3ix + 4ix + 5ix + 6ix) of Sch CG
559.	Schedule CFL	Current year LTCG at Sl. No. 10ix loss in Sch CFL should be equal to Table E (6ix+7ix) of Sch CG
560.	Schedule CFL	Current year HP loss at Sl. No. 4xix in CFL should be equal to Sl. No. 2xvii of Sch CYLA
561.	Schedule CFL	Current year loss from owning & maintaining race horses at Sl. No. 11xix in schedule CFL should be equal to sl. No 8e of Sch OS
562.	Schedule CFL	Current Year Loss from life insurance business u/s 115B in CFL should be equal to sl. No 4b of schedule BP

563.	Schedule CFL	Current year Loss from Business & Profession (other than loss from Insurance business u/s 115B, loss from speculative business and specified business) i.e sl. No (xix)5c in CFL should be equal to 3xvii of schedule CYLA
564.	Schedule CFL	In schedule CFL, amount at Sl. No. 5b can be entered only if, assessee is opting for taxation u/s 115BAA
565.	Schedule CFL	In Schedule CFL, 5c should be equal to 5a- 5b
566.	Schedule CFL	In Schedule CFL, value at Sl.No. xxi should be equal to xix - xx
567.	Schedule CFL	Total of brought forward losses should be equal to amount provided in individual AY fields
568.	Schedule CFL	In Schedule CFL, value at Sl.No.xxii should be equal to xvii-xviii+xxi . If result is negative, restrict to "0"
569.	Schedule UD	In schedule UD, amount at Sl. No. 3a can be entered only if, assessee is opting for taxation u/s 115BAA
570.	Schedule UD	In Schedule UD, value at Sl. No. 4 cannot be more than Sl.No. 3- Sl. No. 3a in any of the row
571.	Schedule UD	In Schedule UD, value at Sl.No.5 should be equal to Sl.No. 3-Sl. No. 3a – Sl. No. 4
572.	Schedule UD	In Schedule UD, value at Sl. No. 8 should be equal to Sl. No. 6 - Sl. No. 7
573.	Schedule UD	In Schedule UD, sum of individual row should match with value at total fields for all columns i.e. column 3 to 8
574.	Schedule UD	In Schedule UD, value at Sl. No. 5 for current assessment year should not exceed the value mentioned at Sl. No. 12iii of Schle BP
575.	Schedule ICDS	Schedule ICDS Sl. No. XI should be equal to the sum of (I + II + III + IV + V + VI + VII + VIII + IX + X) if positive
576.	Schedule ICDS	In Schedule ICDS column 5 -Net effect should match with (Column 3- column 4) for all fields.
577.	Schedule 80GGB	In Part A General, "115BAB/ 115BB" is selected for the question "Have you opted for taxation under section 115BA/115BAA/115BAB" or 115BAB/ 115BA is selected for the question "If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year?" then Schedule 80GGB is not required to be filled.
578.	Schedule 80GGB	In Schedule 80GGB, if Sl. No. iii is greater than '0', then Sl. No. iv, vi, ix and x are not required to be filled
579.	Schedule 80GGB	In Schedule 80GGB, Sl. No. X is not equal to sum of Sl. No. iii Donation in cash and Sl. No. iv Donation in other mode
580.	Schedule 80GGB	In Schedule 80GGB, Sl. No. A "Donation in cash" is not equal to total of column iii

581.	Schedule 80GGB	In Schedule 80GGB, Sl. No. B "Donation in other mode" is not equal to total of column iii
582.	Schedule 80GGB	In Schedule 80GGB, Sl. No. C "Total Donation" is not equal to total of column x
583.	Schedule 80GGB	If Gross Total Income in Part B TI is zero, Sl. No. D "Eligible amount of Donation" can not be more than 0
584.	Schedule 80GGB	If deduction under section 80GGB claimed in sl. No (a) of Sch VI A then its mandatory to fill details in Schedule 80GGB
585.	Schedule 80GGB	Deduction u/s 80GGB can be claimed for the Contributions made between period 01.04.2025 to 31.03.2026 for AY 2026-27.
586.	Schedule 80GGB	In schedule 80GGB, If "contribution in other mode" is > 0, then "Transaction Reference number for UPI transfer / Cheque number/IMPS/NEFT/RTGS" and "IFSC code of Bank" is mandatory
587.	Schedule 80GGB	Name and PAN of the political party is necessary to claim deduction u/s 80GGB
588.	Schedule 80GGC	In Part A General, "115BAB/ 115BA" is selected for the question "Have you opted for taxation under section 115BA/115BAA/115BAB" or 115BAB/ 115BA is selected for the question "If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year?" then Schedule 80GGC is not to be filled.
589.	Schedule 80GGC	In Schedule 80GGC, if Sl. No. iii is greater than '0', then Sl. No. Sl. No. iv,vi ix,x are not required to be filled
590.	Schedule 80GGC	In Schedule 80GGC, Sl. No. X is not equal to sum of Sl. No. iii Contribution in cash and Sl. No. iv Contribution in other mode
591.	Schedule 80GGC	In Schedule 80GGC, Sl. No. A "Contribution in cash" is not equal to total of column iii
592.	Schedule 80GGC	In Schedule 80GGC, Sl. No. B "Contribution in other mode" is not equal to total of column iii
593.	Schedule 80GGC	In Schedule 80GGC, Sl. No. C "Total Contribution" is not equal to total of column x
594.	Schedule 80GGC	If Gross Total Income in Part B TI is zero, Sl. No. D "Eligible amount of Contribution" cannot be more than 0
595.	Schedule 80GGC	If deduction under section 80GGC claimed in Sl. No (a) of Sch VI A then its mandatory to fill details in Schedule 80GGC
596.	Schedule 80GGC	Deduction u/s 80GGC can be claimed for the Contributions made between period 01.04.2025 to 31.03.2026 for AY 2026-27
597.	Schedule 80GGC	In schedule 80GGC, If "contribution in other mode" is > 0, then "Transaction Reference number for UPI transfer / Cheque number/IMPS/NEFT/RTGS" and "IFSC code of Bank" is mandatory

598.	Schedule 80GGC	Name and PAN of the political party is necessary to claim deduction u/s 80GGC
599.	Schedule 80IAC	Schedule 80IAC, Amount of deduction claimed is more than zero but remaining fields are not filled up
600.	Schedule 80IAC	Schedule 80IAC, Amount of deduction can be claimed by entities whose date of incorporation is after 01st April, 2016
601.	Schedule 80IAC	Schedule 80IAC will be enabled only when the taxpayer has selected "Yes" in the field "Whether you are recognized as start up by DPIIT" in Part A general.
602.	Schedule 80IAC	Value claimed in 80-IAC field in Schedule VI A at Sl. No. 2d cannot be higher than the value in Schedule 80-IAC at Sl. No. 6.
603.	Schedule 80IAC	Deduction u/s 80-IAC claimed in "Schedule VI-A" at Sl.No.2d but "Schedule 80-IAC" is not filled
604.	Schedule 80LA	Schedule 80LA, Amount of deduction claimed is more than zero but section under which the deduction claimed is not selected
605.	Schedule 80LA	Schedule 80LA, Amount of deduction claimed at Sl. No. 8 is more than zero but remaining field at Sl. No. 1 to 7 is not filled up
606.	Schedule 80LA	In schedule 80LA, type of entity should be enabled based on the sub-section under which the deduction is claimed
607.	Schedule 80LA	In schedule 80LA, type of income of the unit should be enabled based on the sub-section under which the deduction is claimed
608.	Schedule 80LA	Value claimed in 80-LA(1) field in Schedule VI A at Sl.No. 2d cannot be higher than the value in Schedule 80-LA at Sl.No 8.
609.	Schedule 80LA	Deduction u/s 80LA(1) claimed in "Schedule VI-A" at Sl.No.2d but "Schedule 80LA" is not filled.
610.	Schedule 80LA	Value claimed in 80-LA(1A) field in Schedule VI A at Sl.No. 2d cannot be higher than the value in Schedule 80-LA at Sl.No 8.
611.	Schedule 80LA	Deduction u/s 80LA(1A) claimed in "Schedule VI-A" at Sl.No.2d but "Schedule 80LA" is not filled.
612.	Schedule SI	In schedule SI, 115BB (Winnings from lotteries, puzzles, races, games etc.) should match with corresponding income offered in Sl. No. 2a schedule OS, after reducing applicable DTAA income, if any.
613.	Schedule SI	In schedule SI, 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) should match with corresponding income offered in Sl. No. 2b of schedule OS

614.	Schedule SI	In schedule SI, Income at “115BBG (a) Tax on Transfer of carbon credits” in schedule SI should match with amount of income offered in Sl. No. 3e of schedule BP
615.	Schedule SI	In schedule SI, Amount of special income u/s 115BBF (Tax on income from patent)-Income under head business or profession, offered in schedule SI should match with amount offered in Sl. No. 3d of schedule BP
616.	Schedule SI	In schedule SI, Income from other sources chargeable at special rates in India as per DTAA should match with corresponding income offered in Sl. No. 2e of schedule OS
617.	Schedule SI	If amount at column (ii) Tax thereon should be equal to taxable income column (i) multiply by special rate mentioned against that column except excluding OS DTAA, ,112A @12.5%, PTI-112A @12.5% or section 115AD(1)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid @12.5% , STCG -DTAA, LTCG- DTAA fields
618.	Schedule SI	In Schedule SI tax computed in column (ii) cannot be null if income in column (i) is greater than zero
619.	Schedule SI	Sum of income u/s 115AD (STCG for FIIs on securities where STT not paid) & Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30% in Schedule SI should be equal to corresponding income Sl. No. 5vii of schedule BFLA
620.	Schedule SI	Total of Income (i) of schedule SI should match with sum of individual line items
621.	Schedule SI	Total of all tax on special incomes at “Tax Thereon” (ii) should be consistent with total tax in schedule SI
622.	Schedule SI	115B income from life insurance business in schedule SI should be equal to balance income post BFLA i.e Sl. No. 5(iii)
623.	Schedule SI	In schedule SI, amount of special income u/s 115BBH (Income from transfer of virtual digital asset)-Income under head business or profession, offered in schedule SI should match with amount offered in Sl. No. 3f of schedule BP
624.	Schedule SI	In schedule SI, 115BBJ (Income by way of winnings from Online games) should match with corresponding income offered in Sl. No 2a schedule OS, after reducing applicable DTAA income , if any
625.	Schedule SI	In schedule SI, Income from short term capital gains chargeable at special rates in India as per DTAA should match with corresponding income offered in Sl. No A9 of schedule CG
626.	Schedule SI	In schedule SI, Income from Long term capital gains chargeable at special rates in India as per DTAA should match with corresponding income offered in sl. No B11 of schedule CG

627.	Schedule SI	In schedule SI, 115BBJ (Income by way of winnings from Online games) should match with corresponding income offered in Sl. No 2a schedule OS, after reducing applicable DTAA income , if any.
628.	Schedule SI	Sum of income u/s 111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares units on which STT paid) & Pass Through Income in the nature of Short Term Capital Gain chargeable @ 20% in schedule SI should be equal to corresponding income in Sl.No. 5vi of schedule BFLA
629.	Schedule SI	Sum of income u/s (i)112(1)(c)(iii) (LTCG for non-resident on unlisted securities or other than listed debentures), (ii)115AB (LTCG for non-resident on units referred in section115AB), (iii)115AC (LTCG for non-resident on bonds/GDR), (iv) 112 (LTCG on others) (v) 112A (LTCG on sale of shares or units on which STT is paid) or section 115AD(1)(b)(iii)-Proviso (vi)Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% u/s 112A (vii)Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% other than section 112A (viii) 112(1) (LTCG on listed securities/ units) in schedule SI should be equal to Sl. No. 5x schedule BFLA
630.	Schedule SI	Amount of special income offered in schedule SI should be equal to amount offered in corresponding dropdown at Sl.No. 2d in schedule OS. Note: If status in Part A general is Non-resident, for the purpose of schedule SI, each of the special income under this category should be passed after reducing DTAA income as referred to in 2e under given section provided TRC flag is "Yes" in case of non-resident. If status in Part A general is Resident, for the purpose of schedule SI, each of the special income under this category should be passed after reducing DTAA income as referred to in 2e under given section irrespective of the TRC flag.
631.	Schedule SI	Amount of special income offered in schedule SI should be equal to amount offered in corresponding dropdown at Sl.No. 2c in schedule OS. Note: If status in Part A general is Non-resident, for the purpose of schedule SI, each of the special income under this category should be passed after reducing DTAA income as referred to in 2e under given section provided TRC flag is "Yes" in case of non-resident. If status in Part A general is Resident, for the purpose of

		schedule SI, each of the special income under this category should be passed after reducing DTAA income as referred to in 2e under given section irrespective of the TRC flag.
632.	Schedule SI	Income under "111A-Short term capital gains on equity share or equity-oriented fund chargeable to STT" in schedule SI should not be more than income offered in sch CG at Sl. No.A3ie or A4a after reducing DTAA income if any.
633.	Schedule SI	Income under "115AD(1)(b)(ii)Proviso- Short term capital gains referred to in section 111A- by FII" in schedule SI should not be more than income offered in sch CG at Sl. No. A3iie after reducing DTAA income if any.
634.	Schedule SI	Income under "112(1) (LTCG on listed securities/ units)" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B3c after reducing DTAA income if any.
635.	Schedule SI	Income under "112(1)(c)(iii) - LTCG for non-resident on unlisted securities or other than Listed debentures" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B6ic after reducing DTAA income if any.
636.	Schedule SI	Income under "112A- LTCG on equity shares/units of equity oriented fund/units of business trust on which STT is paid" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B4 or Col 14 of Schedule 112A after reducing DTAA income if any.
637.	Schedule SI	Income under "115AB(1)(b)- Income by way of long-term capital gains arising from the transfer of units purchase in foreign currency by a off-shore fund" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B6iic after reducing DTAA income if any.
638.	Schedule SI	Income under "115AC(1)(c)- Long term capital gains arising from their transfer of bonds or GDR purchased in foreign currency in case of a non-resident" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B6iiic after reducing DTAA income if any.
639.	Schedule SI	Income under "115AD(1)(b)(ii)- Short term capital gains (other than on equity share or equity oriented mutual fund referred to in section 111A) by an FII" in Schedule SI should not be more than income offered in schedule CG at Sl. No. A5e after reducing DTAA income if any.
640.	Schedule SI	Income under "115AD(1)(b)(iii)- Long term capital gains (other than on equity share or equity oriented mutual fund referred to in section 112A)by an FII" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B6ivc after reducing DTAA income if any.

641.	Schedule SI	Income under "115AD(1)(b)(iii) Proviso- For NON-RESIDENTS from sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B7 after reducing DTAA income if any.
642.	Schedule SI	Income under "Pass Through Income in the nature of Short Term Capital Gain chargeable @ 20%" in Schedule SI should not be more than income offered in schedule CG at Sl. No. A8a after reducing DTAA income if any.
643.	Schedule SI	Income under "Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%" in Schedule SI should not be more than income offered in schedule CG at Sl. No. A8b after reducing DTAA income if any.
644.	Schedule SI	Income under "Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% u/s 112A" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B10a1 after reducing DTAA income if any.
645.	Schedule SI	Income under "Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% other than section 112A" in Schedule SI should not be more than income offered in schedule CG at Sl. No. B10a2 after reducing DTAA income if any.
646.	Schedule EI	In Schedule EI, Sl. No. 5 Pass through income not chargeable to tax should be equal to the amount of exempt income mentioned in Schedule PTI
647.	Schedule EI	In Schedule EI, Sl. No. 6 should be equal to sum of Sl.no 1 + 2(v) + 3 + 4 + 5
648.	Schedule EI	In Schedule EI, Sl. No. 2v should be equal to sum of Sl. No. i-ii-iii+iv
649.	Schedule EI	In Schedule EI, Sl. No. 2 (iv) Agricultural income portion relating to Rule 7, 7A, 7B(1), 7B(1A) and 8 should be equal to Sl. No. 40 of Schedule BP
650.	Schedule EI	In Schedule EI, in total of Other exempt income at Sl. No. 3, should be equal to value entered in individual columns.
651.	Schedule EI	In Schedule EI, 'Total income not chargeable to tax as per DTAA' at Sl. No. 4 should be equal to the total of amount entered in "Amount of Income"
652.	Schedule EI	In Schedule EI at Sl. No. 3, if amount mentioned for section 10(23FF) is more than zero please ensure to file form 10-II
653.	Schedule EI	In Schedule EI at Sl. No. 3, if amount mentioned for section 10(4D) is more than zero please ensure to file form 10-IG or form 10-IK

654.	Schedule EI	In Schedule EI, if the net agricultural income for the year at Sl.No. 2v exceeds Rs.5 lakh, below details are mandatory: a. Name of district along with pin code in which agricultural land is located b. Measurement of agricultural land in Acre c. Whether the agricultural land is owned or held on lease d..Whether the agricultural land is irrigated or rain-fed
655.	Schedule EI	Any sub-category dropdown at Sl. No. 3 of Schedule EI can not be selected more than once
656.	Schedule EI	Exempt income u/s 10(4)(i), 10(4E), 10(4F), 10(4G), 10(6BB), 10(8A) and 10(15A) cannot be reported by Residents in Schedule EI
657.	Schedule EI	Exempt income u/s 10(4C), 10(6A), 10(6B), 10(6C), 10(6D), 10(15B), 10(48), 10(48A) and 10(48B) cannot be reported by Domestic company in Schedule EI
658.	Schedule EI	Description is mandatory where amount is more than 0 and sub-categories "Income exempt as per CBDT Circular" ,or "Income exempt as per CBDT Notification", or "Receipts not in the nature of Income" is selected in Schedule EI
659.	Schedule EI	Selection of Category and sub-category is mandatory in case amount reported is more than zero in schedule EI
660.	Schedule EI	Where amount is more than 0 under any sub-categories other than "Income exempt as per CBDT Circular" , or "Income exempt as per CBDT Notification", or "Receipts not in the nature of Income" then Description is not required.
661.	Schedule PTI	In Schedule PTI, Col. 9 should be equal to Col. 7-8
662.	Schedule PTI	In Schedule PTI, Sl. No. iia Short Term should be equal to sum of ai + aii
663.	Schedule PTI	In Schedule PTI, Sl. No. iib Long Term should be equal to sum of bi + bii
664.	Schedule PTI	In Schedule PTI, Sl. No. iii Other Sources should be equal to sum of a + b
665.	Schedule PTI	In Schedule PTI, Sl. No. iv Income claimed to be exempt should be equal to sum of a+b+c
666.	Schedule MAT	In Schedule MAT, Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards (Ind-AS) specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015. If Flag is "No" then Sl. No. 8a & 8b should be greyed off and not allowed be filled
667.	Schedule MAT	The value at field (7) of schedule MAT should be equal to sum of Sl. No. (4+ 5n – 6l).
668.	Schedule MAT	In Schedule MAT, Sl. No. 9. Deemed total income under section 115JB should be sum of (7 + 8e – 8j)

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669.	Schedule MAT	In Schedule MAT, Sl. No. 5n should be sum of Sl. No. 5a to 5m
670.	Schedule MAT	In Schedule MAT, Sl. No. 6l should be sum of Sl. No. 6a to 6k
671.	Schedule MAT	In Schedule MAT, Sl. No. 5a should be minimum of Sl. No. 54 & 55 of Schedule P&L and value entered at Sl. No. 5a of schedule MAT
672.	Schedule MAT	in Schedule MAT Sl. No. 8A. e should be sum of Sl. No. 8Aa to 8Ad
673.	Schedule MAT	in Schedule MAT Sl. No. 8B. j should be sum of Sl. No. 8f to 8i
674.	Schedule MAT	As per section 115JB assessee is not liable to compute MAT, if opting for tax regime under section 115BAA or 115BAB
675.	Schedule MAT	in Schedule MAT Sl. No. 9b should be equal to Sl. No. (9- 9a)
676.	Schedule MAT	In Schedule MAT, SL. No. 4 - "Profit after tax as shown in the Profit and Loss Account" should be equal to Sl. No. 56 - "Part A-P&L / Part A-P&L-Ind AS
677.	Schedule MATC	In Schedule MATC Sl.No. 1, Tax under section 115JB in assessment year 2025-26 should be equal to 1d of PART B-TTI
678.	Schedule MATC	In Schedule MATC, Sl. No. 2 should be equal to Sl. No. 2f of Part BTTI
679.	Schedule MATC	In Schedule MATC, Sl. No. 3 should be equal to Sl. No. 2-1. This rule is applicable only if 2 is greater than 1, otherwise Sl. No. 3 = 0
680.	Schedule MATC	In Schedule MATC, Sl. No. 3 should be equal to zero when Sl. No. 2 is less than or equal to 1
681.	Schedule MATC	In Schedule MATC, Sl.No. 5 Amount of tax credit under section 115JAA utilized during the year should be equal to Total of item no. 4c(xvii)
682.	Schedule MATC	In Schedule MATC, Sl.No. 6 Amount of MAT liability available for credit in subsequent assessment years should be equal to Total of item no. 4Dxviii
683.	Schedule MATC	If taxpayer is opting for tax regime under section 115BAA or 115BAB, then MATC should not be filled
684.	Schedule MATC	In Schedule MATC, sum of individual row should match with value at total fields for all columns i.e. (i) Col. B1 (ii) Col. B2 (iii) Col. B3 (iv) Col. C (v) Col. D

685.	Schedule MATC	In Part-A General, if Type of Company is selected as "Domestic company" then Schedule MAT/MATC are to be filled
686.	Schedule MATC	Schedule MAT/MATC is applicable if Type of company selected as "Foreign Company" and "Yes" is selected for "In the case of non-resident, is there a Permanent Establishment (PE) in India" or "Yes" is selected for "Whether assessee is required to seek registration under any law for the time being in force relating to companies? in Part A General 1
687.	Schedule TPSA	In Schedule TPSA, Income tax payable should be 18% of amount of primary adjustment
688.	Schedule TPSA	In Schedule TPSA, Surcharge should be 12% of amount of Additional income tax payable
689.	Schedule TPSA	In Schedule TPSA, Health & Education cess should be 4% of amount of Additional income tax payable + Surcharge
690.	Schedule TPSA	In Schedule TPSA, total additional tax payable should be sum of Additional income tax payable + Surcharge + Health & education cess
691.	Schedule TPSA	In Schedule TPSA, the amount in taxes paid should be equal to the sum of amount deposited
692.	Schedule TPSA	In Schedule TPSA, the net tax payable should be equal to the difference of total additional tax payable and taxes paid
693.	Schedule TPSA	In Part A-OI, field "Whether the assessee has entered into an impermissible avoidance arrangement, as referred to in section 96, during the previous year" is selected as "yes" schedule TPSA cannot be blank
694.	Schedule TPSA	In schedule TPSA, Date at which tax is deposit cannot be after System Date
695.	Schedule 115TD	In "Schedule 115TD", value at field '3' "Net value of assets" should be equal to the value of Sl.No.1 - Sl.No.2u
696.	Schedule 115TD	In "Schedule 115TD", value at field '4(iv)' "Total " should be equal to sum of values at Sl.No. 4i + 4ii + 4iii
697.	Schedule 115TD	In "Schedule 115TD", value at field '6' "Accreted income as per section 115TD " should be equal to values at Sl.No. [3 – (4 – 5)]
698.	Schedule 115TD	In "Schedule 115TD", value at field '12' "Net payable/refundable " should be equal to values at Sl.No. [10 – 11]
699.	Schedule 115TD	In Schedule 115TD, assessee has entered Accreted income u/s 115TD and field Sl.No. 9 "Specified date u/s 115TD" is blank
700.	Schedule 115TD	Income entered in return and tax is not computed on the same

701.	Schedule FSI	In schedule FSI, Tax relief available (Column e) should be lower of tax paid outside India (column c) or Tax payable on such income under normal provisions in India (Column d)
702.	Schedule FSI	Schedule FSI is not applicable for non-residents
703.	Schedule FSI	In Schedule FSI, Total should be equal to sum of Sl. No. (i+ii+iii+iv)
704.	Schedule FSI	If tax relief is claimed against House Property in Schedule FSI then amount shown in House property in Sl. No. 1k+2 should not be less than the amount of income shown under House property in Schedule FSI
705.	Schedule FSI	If tax relief is claimed against Business or Profession in Schedule FSI then amount shown in Business Income in Sl. No. D of Trading Account + Positive values of Sl. No. 14 of schedule Profit and loss should not be less than the amount of income shown under Business or Profession in Schedule FSI
706.	Schedule FSI	If tax relief is claimed against Capital Gains in Schedule FSI then amount of Income shown in Capital gains should not be less than the amount of income shown under Capital gains in Schedule FSI
707.	Schedule FSI	If tax relief is claimed against other sources in Schedule FSI then amount of Income shown in other sources should not be less than the amount of income shown under the head other sources
708.	Schedule TR	In schedule TR, Sl. No. 2 “Total Tax relief available in respect of country where DTAA is applicable (section 90/90A)” should be equal to total of column d “Total tax relief available” wherever section 90/90A is selected in column e “Section under which relief claimed”
709.	Schedule TR	In schedule TR, Sl. No. 3, Total Tax relief available in respect of country where DTAA is not applicable should be equal to total of column d “Total tax relief available” wherever section “91” is selected in column e “Section under which relief claimed”
710.	Schedule TR	In schedule TR, Sl. No. 2+3 is should be equal to sum total of column 1d
711.	Schedule TR	Schedule TR is not applicable for non residents
712.	Schedule TR	In Schedule TR, Col C “Total taxes paid outside India should be equal to total of Col. C of Schedule FSI in respect of each country
713.	Schedule TR	In Schedule TR, Col d Total tax relief available should be equal to total of Col. E of Schedule FSI in respect of each country
714.	Schedule GST	If “GSTIN No.” is filled then “Annual Value of Outward Supplies as per the GST Return Filed” is to be mandatorily filled.

715.	Schedule GST	If “Annual Value of Outward Supplies as per the GST Return Filed” is filled then “GSTIN No.” is to be mandatorily filled.
716.	Part B – TI	In “Schedule PART B – TI”, value of ‘2v’ “Total” should be equal to the sum of (2i + 2ia + 2ii + 2iii + 2iv)
717.	Part B – TI	In "Schedule PART B - TI" , value of '3a(v)' "Total Short-term" should be equal to the sum of (ai + aii + aiii + aiv) .
718.	Part B – TI	In "Schedule PART B - TI", value of '3b(iii)' Total Long-term should be equal to the sum of (bi + bii)
719.	Part B – TI	In "Schedule PART B - TI" , value of '3c' "Total capital gains" should be equal to the sum of (3av + 3biii)
720.	Part B – TI	In “Schedule PART B – TI”, value of ‘4d’ “Total” should be equal to the sum of (4a + 4b + 4c)
721.	Part B – TI	In schedule -Part B TI the value in pt. 5 should be EQUAL TO total of pt. (1 + 2v + 3e+ 4d)
722.	Part B – TI	In “Schedule PART B – TI”, value of ‘2i’ Profits and gains from business other than speculative business and specified business should be equal to “A38 of Schedule-BP”
723.	Part B – TI	In schedule Part B-TI, Sl. No. 3ai "Income claimed in Short term chargeable @20%" >0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 8ii of item E of schedule CG
724.	Part B – TI	In schedule Part B-TI, Sl. No. 3aii Income claimed in Short term chargeable @30% >0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 8iii of item E of schedule CG
725.	Part B – TI	In schedule Part B-TI, Sl. No. 3aiii , Income claimed in STCG chargeable at applicable rate, >0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 8iv of item E of schedule CG
726.	Part B – TI	In schedule Part B-TI, Sl. No. 3aiv- Income claimed in STCG chargeable at special rates in India as per DTAA>0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 8v of item E of schedule CG
727.	Part B – TI	In schedule Part B-TI, Sl. No. 3bi - Income claimed in Long term chargeable @12.5% > 0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to equal to 8vi of item E of schedule CG
728.	Part B – TI	In schedule Part B-TI, Sl. No. 3biii- Income claimed in LTCG chargeable at special rates in India as per DTAA>0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to equal to 8vii of item E of schedule CG
729.	Part B – TI	If Sl. No. 4a of Sch-Part B TI >0, then it is mandatory to fill schedule OS or amount at Sl. No. 4a of schedule -Part B TI should be equal to Sl. No. 6 of Sch OS

730.	Part B – TI	If Sl. No. 4b of Sch-Part B TI >0, then it is mandatory to fill schedule OS or amount at Sl. No. 4b of schedule -Part B TI should be equal to Sl. No. 2 of Sch OS
731.	Part B – TI	If Sl. No. 4c of Sch-Part B TI >0, then it is mandatory to fill schedule OS or amount at Sl. No. 4c of schedule -Part B TI should be equal to Sl. No. 8e of Sch OS
732.	Part B – TI	In Part B-TI Sl. No. 6 Losses of current year set off against income from all the heads should be equal to total of "2xvi" , "3xvi " and "4xvi " of Schedule CYLA
733.	Part B – TI	The value in Pt 8- Brought forward losses set off against 7 of Part B TI should be equal to total value in field 2xv, 3xv and 4xv of Schedule BFLA
734.	Part B – TI	Gross Total Income(Sl. No 9) is not equal to Total of head wise income(Sl. No.5) - Losses of current year set off against 5(Sl. No.6) - Brought forward losses set off (Sl. No. 8) in Schedule Part B TI. If negative, GTI to be restricted to Zero
735.	Part B – TI	If Deduction u/s 10AA is claimed in Part B TI, Schedule 10AA shall be filled
736.	Part B – TI	In schedule Part B -TI, Total Income” should be same “Total of (GTI minus Chapter VI-A deductions & deduction u/s 10AA) after considering rounding-off”
737.	Part B – TI	If Deductions claimed at Point No. 11b of “Part B TI” then “Schedule VI-A Part C” should be filled!
738.	Part B – TI	In schedule part BTI- Deduction u/s 10AA should be consistent with the deduction mentioned in schedule 10AA’but cannot exceed Sl. No. 9-10-11c of Part B TI
739.	Part B – TI	In Part B-TI, Sl. No. 16 .Net agricultural income/ any other income for rate purpose should be equal to Sl. No 2v of schedule EI
740.	Part B – TI	In schedule part B TI, deduction under chapter VI-A, Part-C should be equal to Sl.No. 2 of schedule VI-A but cannot exceed ii5 of schedule BFLA as reduced by presumptive income u/s 44AE "36 (i) of schedule BP
741.	Part B – TI	In “Schedule PART B – TI”, value at field ‘11(c)’ “Total (11a + 11b)” should be equal to “11a + 11b” (limited to 9-10).
742.	Part B – TI	In “Schedule PART B – TI”, value of ‘2ii’ Profits and gains from speculative business should be equal to “E3(ii)” at table “E of Schedule BP.”
743.	Part B – TI	In “Schedule PART B – TI”, value of ‘2iii’ Profits and gains from specified business should be equal to “E3(iii)” at table “E of Schedule BP.”
744.	Part B – TI	Income offered u/s 115BBF, 115BBG, 115BBH & 115B in Sl. No. 2(iv) of Part B TI should be equal to sum total of value at field (A3d), (A3e), (A3f) & 3iv of Table E of schedule BP.

745.	Part B – TI	In Part BTI, deemed income under section 115JB should be equal to Sl. No. 9 of Schedule MAT
746.	Part B – TI	In schedule part B TI, deduction under chapter VI-A, Part B should be equal to Sl. No. 1 of schedule VI-A
747.	Part B – TI	In Part B TI, the value in Pt 17-Losses of current year to be carried forward should be equal to sum total of row xxi of Schedule CFL or If the return is filed u/s 139(4) - after due date, carry forward of current year losses other than HP loss will not be allowed.
748.	Part B – TI	In Schedule part B TI, Sl. No. 14 Income chargeable to tax at special rate under section 111A, 112, 112A etc, should be consistent with sum total of special incomes of Schedule SI
749.	Part B – TI	In schedule Part B -TI, Sl. No. 15 "Income chargeable to tax at normal rates" is not matching with the difference of Sl. No. 13-Sl. No. 14 after considering rounding-off"
750.	Part B – TI	In "Schedule PART B – TI", value of '1' 'Income from house property' should be equal to value at "Sl. No. 3 of Schedule-HP"
751.	Part B – TI	In Part B-TI, SL. No. 10 - Income chargeable to tax at special rate under section 111A, 112,112A etc. included in 9 should be equal to total of Sl. No. (i) of schedule SI
752.	Part B – TI	In schedule Part B-TI, Income offered in Capital gain chargeable @ 30% u/s 115BBH, is not matching with Sl. No. C2 of Sch CG
753.	Part B – TI	Amount of "Total Capital Gains" is not equal to sum of Sl. No. 3c 'Sum of Short-term/Long-term capital gains' & 3d 'Capital gain chargeable @ 30% u/s 115BBH'.
754.	Part B – TI	In "Schedule PART B - TI" , value of '2ia' "Income of Foreign company from eligible business of selling raw diamonds (refer rule 10TIA)" should be equal to "E3(iva)" at table "E of Schedule BP."
755.	Part B – TTI	In Part B TTI Sl. No. 2b should be equal to total of Col.(ii) of Schedule SI
756.	Part B – TTI	Tax credit shown by assessee in Part B-TTI/ Tax Paid schedule shall be consistent with the claims made in schedules IT
757.	Part B – TTI	In Part B TTI, the value in pt. 2c should be equal to the total of (2a + 2b)
758.	Part B – TTI	In Part B TTI, the value in pt. 2f should be equal to total of (2c + 2diii +2e)
759.	Part B – TTI	Tax Relief claimed under Section 90/90A in Part B TTI at Sl. No. 6a should be equal to amount entered in Sl. No 2 of Schedule TR.
760.	Part B – TTI	Tax Relief claimed under Section 91 in Part B TTI at Sl. No. 6b should be equal to amount entered in Sl. No 3 of Schedule TR.

761.	Part B – TTI	“Total Tax Relief” in Part B TTI at Sl. No. 6c should be same as the sum of (Relief u/s 90/90A at Sl. No. 6a and Relief u/s 91 at Sl. No. 6b).
762.	Part B – TTI	In Part B TTI , the value in pt. 8e should be equal to total of (8a + 8b + 8c+8d+8da) .
763.	Part B – TTI	In Part B TTI, the value in pt. 9 should be equal to the total of (7 + 8e)
764.	Part B – TTI	In Part B TTI, the value in point 10e should be equal to (10a +10b + 10c + 10d).
765.	Part B – TTI	IFSC under “Bank Details” should tallied with the RBI database
766.	Part B – TTI	Schedule Part-B TTI, Sl. No. 12 should be equal to the sum of Sl. No. 10e - 9 (only if the difference is positive)
767.	Part B – TTI	If in Schedule Part-B TTI, Sl. No. 11 should be equal to the sum of Sl. No. 9 - 10e (only if the difference is positive)
768.	Part B – TTI	In “PART B- TTI”, value at Sl. No. ‘3’ “Gross tax payable” should be equal to higher of value at Sl. No. 1d “Total Tax Payable on deemed total income u/s 115JB” or value at Sl. No. 2f “Gross tax liability”
769.	Part B – TTI	In Schedule Part BTTI, Tax payable after credit u/s 115JAA at Sl. No. 5, should be equal to sum of Sl. No. 3 -4
770.	Part B – TTI	In “PART B- TTI”, value at Sl. No. ‘7’ “Net tax liability” should be equal to value of Sl. No. 5 – Sl. No. 6c
771.	Part B – TTI	The value in pt. 1a -Tax payable on deemed total income under section 115JB should be equal to Value at Sl. No. 10 of Schedule MAT
772.	Part B – TTI	In Part B TTI, Sl. No. 4 “Credit under section 115JAA of tax paid in earlier years” should be equal to Sl. No. 5 of Schedule MATC
773.	Part B – TTI	In Part B TTI, the value in pt. 4-Credit under section 115JAA of tax paid in earlier years cannot be claimed if Sl. No. 2f is less than Sl. No. 1d
774.	Part B – TTI	“Total Tax Payable on Deemed Total Income u/s 115JB” should be equal to sum of (Tax Payable on Deemed Income plus Surcharge plus Cess).
775.	Part B – TTI	In "Schedule Part B TTI" point "Advance Tax" paid should be equal to the sum of total Tax Paid in schedule IT where date of deposit is between 01/04/2025 and 31/03/2026 .
776.	Part B – TTI	In "Schedule Part B TTI" Self-Assessment Tax should be equal to the sum of total Tax Paid in schedule IT where date of deposit is after 31/03/2026 for A.Y. 2026-27

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777.	Part B – TTI	In Schedule Part B-TTI, Sl. No. 10c "TCS" should be equal to the sum of column 7(i) of Schedule TCS
778.	Part B – TTI	In Schedule Part B-TTI, Sl. No. 10b "TDS" should be equal to the sum of column 9 of Schedule TDS 1 & Schedule TDS 2
779.	Part B - TTI	In Schedule Part B-TTI, Sl.No. 13 - "Net tax payable on 115TD income including interest u/s 115TE " should match with Sl. No. 12 of Schedule 115TD.
780.	Part B - TTI	In schedule Part B-TTI, Tax payable u/s 115TD after adjustment of refund if any at Sl. No. 14 should be Sl. No. 13 less Sl. No. 12
781.	Part B - TTI	In schedule Part B-TTI, Sl. No. 15 Net refund after adjustment as per Sl. No. 14 should be Sl. No. 12 less Sl. No. 13
782.	Part B - TTI	Schedule FA has to be filled if Sl.No.17 of Part B-TTI is selected as "Yes"
783.	Part B - TTI	Fees for furnishing revised return under 234-I shall be equal to Rs. 1000 if ITR is filed after 31/12/2026 and filing section is 139(5) and total income does not exceed Rs. 5lakh.
784.	Part B - TTI	Fees for furnishing revised return under 234-I shall be equal to Rs. 5000 if ITR is filed after 31/12/2026 and filing section is 139(5) and total income exceeds Rs.5lakh.
785.	Schedule IT	In Schedule IT, Total of col 5 Tax Paid/Amount should be equal to sum of individual values
786.	Schedule FA	If any field at Sl. No. A1, A2, A3, A4, B, C, D, E, F or G of Schedule FA is filled and any of the remaining fields of that particular entry of respective Sl. No. is not filled
787.	Schedule TDS	In Schedule TDS (As per Form 16A/16B/16C/16D)/TCS, year of tax deduction cannot be '0' / 'null' if there is a claim brought forward of TDS
788.	Schedule TDS	In Schedule TDS -1 or TDS 2 total of "TDS Credit claimed this year" should be equal to sum of individual values
789.	Schedule TDS	In Schedule TDS -1 or TDS-2, Unclaimed TDS brought forward & details of TDS of current FY should be provided in different rows
790.	Schedule TDS	In Schedule TDS, 18B1, Details of TDS on Income (As per 16A furnished by Deductor) or Schedule TDS, 18B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), TDS credit claimed this year in col. No. 9 cannot be more than Gross amount disclosed in col.no.11
791.	Schedule TDS	In Schedule TDS, 18B1, Details of TDS on Income (As per 16A furnished by Deductor), if TDS is claimed then Corresponding Income/ withdrawals offered - "Gross Amount " and "Head of Income" is to be mandatorily filled.

792.	Schedule TDS	In Schedule TDS, 18B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), if TDS is claimed then Corresponding Income offered - "Gross Amount " and "Head of Income" is to be mandatorily filled.
793.	Schedule TDS	TDS Claimed from the other person, shall not exceed TDS deducted on such person in schedule TDS on Income (As per 16A furnished by Deductor)
794.	Schedule TDS	In Schedule TDS 1 & TDS 2, TDS credit relating to other person is selected but the PAN of other person is not provided or TDS credit is claimed in other person's hand but PAN of other person is not provided
795.	Schedule TDS	In Schedule TDS, 15B1, Details of TDS on Income (As per 16A furnished by Deductor) or Schedule TDS, 15B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), if TDS credit relating to other person is selected then TAN of the Deductor/ PAN of Tenant/ Buyer should be filled
796.	Schedule TDS	In Schedule TDS, applicable dropdown in column 2 should be selected
797.	Schedule TDS	In Schedule TDS, applicable dropdown in column 4a should be selected
798.	Schedule TDS	In Schedule TDS, column 13, 'TDS credit being carried forward' should be equal to column 6 + 7 + 8 - 9 - 10
799.	Schedule TCS	In Schedule TCS total of col 7(i) "Claimed in own hands" should be equal to sum of individual values
800.	Schedule TCS	In Schedule TCS, Unclaimed TCS brought forward & details of TCS of current FY cannot be entered in same rows
801.	Schedule TCS	TCS Claimed in own hands & in hands of any other person, shall not exceed TCS brought forward, TCS collected in own hands & TCS collected in hands of any other person in schedule TCS
802.	Schedule TCS	In Schedule TCS, TCS credit relating to other person is selected but the PAN of other person is not provided or TCS credit is claimed in other person's hand but PAN of other person is not provided
803.	Schedule TCS	In Schedule TCS, applicable dropdown in column 2(i) should be selected
804.	Schedule TCS	In schedule TCS, Tax deduction and Tax collection account no. of the collector should be provided
805.	Schedule TCS	In Schedule TCS, column 8, 'TCS credit being carried forward' should be equal to column 5 + column 6 - column 7
806.	Schedule 80G	If deduction under section 80G claimed in Sl. No (a) of Sch VI A then its mandatory to fill details in Schedule 80G

807.	Schedule 80G	In Sch 80G Donee PAN cannot be same as “Assessee PAN” or “PAN at Verification”
808.	Schedule 80G	In Schedule 80G if value at field Total field of “Eligible amount of Donations” (E in Schedule 80G) cannot be more than value at field “Total Donations”(E in Schedule 80G)
809.	Schedule 80G	In Sch 80G, Sl. No. A, B, C & D Amount donated in cash should not exceed Rs. 2000
810.	Schedule 80G	In Sch 80G, Total Donation at point A, B, C & D should be equal to the sum of Donation in Cash and Donation in other mode.
811.	Schedule 80G	In Sch 80G, Total Donation at point E should be equal to the sum of (Aix+Bix+Cix+Dx)
812.	Schedule 80G	Assessee is claiming deduction u/s 80G more than qualifying limit.
813.	Schedule 80G	In schedule 80G, If PAN is already entered in anyone of the set of blocks (i.e 100%, 50%, with Qualifying limit, without Qualifying limit) then same PAN cannot be entered in any other block
814.	Schedule 80G	In Schedule VIA, value at Sl. No. 1a of system calculated value of 80G should match with value at eligible donation at Sl. No. E in Schedule 80G
815.	Schedule 80G	Deduction under Part B cannot be claimed if New tax regime is selected (115BAA or 115BAB)
816.	Schedule 80G	In schedule 80G, If "contribution in other mode" is > 0, then "Transaction Reference number for UPI transfer / Cheque number/IMPS/NEFT/RTGS" and "IFSC code of Bank" is mandatory
817.	Schedule 80G	PAN of donee shall be mandatory in case donation amount is more than Zero in schedule 80G
818.	Schedule 80GGA	In Sch 80GGA, Total Donation should be equal to the sum of Donation in Cash and Donation in other mode.
819.	Schedule 80GGA	In Sch 80GGA, Total Donation should be equal to the sum of (i+ ii)
820.	Schedule 80GGA	In Sch 80GGA, Amount donated in cash should not exceed Rs. 2000
821.	Schedule 80GGA	In Sch 80GGA Donee PAN should not be same as “Assessee PAN” or “PAN at Verification”
822.	Schedule 80GGA	If deduction u/s 80GGA is claimed in Sch VI A, details shall be provided in Schedule 80GGA
823.	Schedule 80-IA	In “Schedule 80-IA” Total deductions under section 80-IA should be equal to the value entered in (a + b + c)
824.	Schedule 80-IB	Total of Schedule 80-IB should be equal to sum of all individual line items i.e. (Total of a to d)

825.	Schedule 80IE	Schedule 80- 80IE Sl. No. ai should be equal to sum of Sl. No. (aa + ab + ac + ad + ae + af + ag + ah)
826.	Schedule 10AA	Schedule 10AA value at field “Total deduction under section 10AA” in schedule 10AA should be equal to sum of “amount of deduction”
827.	Schedule IF	In Schedule BP, Sl. No. A5a -Share of income from firm(s) or Sl. No. A5b - Share of income from AOP/ BOI cannot be more than the “Amount of share in the profits” column of schedule IF.
828.	Schedule VI-A	Value claimed in 80-IA field in sch VI A at Sl. No. 2e cannot be higher than the value in Sch 80-IA at Sl. No. 2d
829.	Schedule VI-A	Assessee cannot claim deduction u/s 80IA in Sl. No. 2e of schedule VI-A without filling Schedule 80IA
830.	Schedule VI-A	Value claimed in 80-IB at Sl. No. 2h of Sch VI A cannot be higher than the value in Sch 80-IB at “Sl. No. e”
831.	Schedule VI-A	In schedule VI-A, Sl. No. 2h – Deduction u/s 80-IB cannot be claimed unless schedule 80-IB is filled
832.	Schedule VI-A	Value claimed in 80 80IE at Sl. No. 2j in Sch VI A cannot be higher than the value in Sch 80-80IE (Sl. No. b)
833.	Schedule VI-A	In schedule VI-A, Sl. No. 2j, Deduction u/s 80- IE cannot be claimed unless schedule 80- IE is filled.
834.	Schedule VI-A	In Schedule VI-A Sl. No. 3 should be equal to total of Sl. No. 1 & 2
835.	Schedule VI-A	In Schedule VI-A Sl. No. 1 “Total Deduction under Part B (a + b + c + d)” should be equal to sum of Sl. No. a “80G” + b “section 80GGB” + Sl. No. c “section 80GGA” + Sl. No. d “section 80GGC”
836.	Schedule VI-A	Sl. No.1(c) of Part B in Schedule VI-A: 80GGA is only allowed to assessee having no Business Income.
837.	Schedule VI-A	In schedule VIA, date of distribution of dividend cannot be after “one month prior to the date for furnishing the return of income under sub-section (1) of section 139” for deduction claimed under section 80M
838.	Schedule VI-A	In Schedule VIA, both 80LA(1) and 80LA(1A) cannot be claimed together
839.	Schedule VI-A	In Sch VIA 80LA(1A) can be claimed only if in Part A General, “Whether assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange?” is selected as “Yes”
840.	Schedule VI-A	In Sch VIA 80LA(1) can be claimed only if in Part A General, “Whether assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange?” is selected as “No”

841.	Schedule VI-A	Deduction claimed u/s 80M cannot exceed dividend income offered in schedule OS and schedule BP subject to maximum of balance income at Sl. no. xiii(5) and ii(5) of schedule BFLA
842.	Schedule VI-A	Foreign company cannot claim deduction u/s 80M
843.	Schedule VI-A	Deduction u/s 80PA shall not be allowed if the nature of business code is selected other than 1001 to 1018 from schedule nature of business
844.	Schedule VI-A	In schedule VI-A if deduction u/s section 80M is claimed then it is mandatory to select one of the options from dropdown as Schedule OS or Schedule BP as applicable
845.	Schedule VI-A	In Schedule VI-A, to claim Deduction u/s 80PA, "Yes" should be selected to question "Whether the company is a producer company as defined in Sec.581A of Companies Act, 1956?" in Part A-General
846.	Schedule VI-A	In Schedule VI-A, Deduction u/s 80GGB is not allowed if type of company is selected as foreign company.
847.	Schedule VI-A	If opting for lower taxation under section 115BA, following deductions cannot be claimed: (i) Schedule 10AA or (ii) Schedule 80 or (iii) Part C deductions under chapter VI-A other than 80JJAA
848.	Schedule VI-A	If opting for lower taxation under section 115BAB, following deductions cannot be claimed: (i) Schedule 10AA or (ii) Schedule 80 or (iii) Part B & C deductions under chapter VI-A other than 80JJAA or 80M
849.	Schedule VI-A	If opting for lower taxation under section 115BAA, following deductions cannot be claimed: (i) Schedule 10AA or (ii) Schedule 80 or (iii) Part B & C deductions under chapter VI-A other than 80JJAA and 80LA(1A) or 80M.
850.	Schedule VI-A	In Schedule VI-A Sl. No. 2 "Part C - Deduction in respect of certain incomes" should be equal to total of Sl. No. e "section 80-IA" to Sl. No. p "section 80PA"
851.	Schedule VI-A	Eligible amount of deduction claimed u/s 80G should not be more than user entered amount
852.	Schedule VI-A	Eligible amount of deduction claimed u/s 80GGB should not be more than user entered amount
853.	Schedule VI-A	Eligible amount of deduction claimed u/s 80GGA should not be more than user entered amount

854.	Schedule VI-A	Eligible amount of deduction claimed u/s 80GGC should not be more than user entered amount
855.	Schedule VI-A	Eligible amount of deduction claimed u/s 80IAB should not be more than user enterable amount
856.	Schedule VI-A	Eligible amount of deduction claimed u/s 80IAC should not be more than user enterable amount
857.	Schedule VI-A	Eligible amount of deduction claimed u/s 80IB should not be more than user enterable amount
858.	Schedule VI-A	Eligible amount of deduction claimed u/s 80IBA should not be more than user enterable amount
859.	Schedule VI-A	Eligible amount of deduction claimed u/s 80IE should not be more than user enterable amount
860.	Schedule VI-A	Eligible amount of deduction claimed u/s 80JJA should not be more than user enterable amount
861.	Schedule VI-A	Eligible amount of deduction claimed u/s 80JJAA should not be more than user enterable amount
862.	Schedule VI-A	Eligible amount of deduction claimed u/s 80LA should not be more than user enterable amount
863.	Schedule VI-A	Eligible amount of deduction claimed u/s 80LA (Certain income of International Financial Services Unit) should not be more than user enterable amount
864.	Schedule VI-A	Eligible amount of deduction claimed u/s 80M should not be more than user enterable amount
865.	Schedule VI-A	Eligible amount of deduction claimed u/s 80PA should not be more than user enterable amount
866.	Schedule VI-A	Eligible amount of deduction claimed u/s 80-IA should not be more than user entered amount
867.	Verification	In Part A General “Name of the representative, Capacity of the representative, Address of the representative and Permanent Account Number (PAN)/ Aadhaar of the representative” is mandatory if in schedule “Verification” Verification capacity is selected as “Representative” from drop down
868.	Verification	In case of domestic company, PAN entered at “Verification” should match with any of the PAN entered at "Key persons"

2.2 Category B:

Table 3: Category B Rules

S. No.	Schedule	Scenarios
1.	Part A - General Information	If assessee is liable to audit u/s 44AB, then it is mandatory to file tax audit report u/s 3CA-3CD / Form 3CB-3CD online.
2.	Part A - General Information	if income declared in section 44AD then it is mandatory to upload Audit report u/s 44DA in Form 3CE on or before due date.
3.	Part A - General Information	If 115BA is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB of form 10IB from AY 2017-18 to AY 2025-26 or If 115BA is selected from "If yes, Please provide the date of filing of relevant form (10-IB/10-IC/10-ID) & acknowledgment number" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB of form 10IB filed in AY 2026-27. Note: Ack & Date combination should match with any of the valid form available in the back end
4.	Part A - General Information	If 115BAA is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB of form 10IC from AY 2020-21 to AY 2025-26 or If 115BAA is selected from "If yes, Please provide the date of filing of relevant form (10-IB/10-IC/10-ID) & acknowledgment number" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB of form 10IC filed in AY 2026-27 Note: Ack & Date combination should match with any of the valid form available in the back end
5.	Part A - General Information	If 115BAB is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB for form 10ID from AY 2020-21 to AY 2025-26 or If 115BAB is selected from "If yes, Please provide the date of filing of relevant form (10-IB/10-IC/10-ID) & acknowledgment number" then "Date of filing" and "Acknowledgement number" should match with Date and Ack in DB of form 10ID filed in AY 2026-27 Note: Ack & Date combination should match with any of the valid form available in the back end

6.	Part A - General Information	If deduction under subsection (2AB) of section 35 of the Act relating to in-house scientific research and development facility then Form 3CLA-Report from an accountant is required to be filed
7.	Part A - General Information	Since you have selected a2i as "More than Rs. 1 crore and up to Rs. 10 crores" and either of a2ii or a2iii is selected as "More than 5%" in Schedule Part A General Information, you are liable to audit u/s 44AB.
8.	Part A - General Information	If "None of the above" is selected from "Have you opted for taxation under section 115BA/115BAA/115BAB?" or from "If yes, Please provide the date of filing of relevant form (10-IB/10-IC/10-ID) & acknowledgment number" and valid Form 10-IB /Form 10-IC/ Form 10-ID is available
9.	Part A - General Information	If "No" is selected for "If no, whether you are choosing to opt for taxation under section 115BA/115BAA/115BAB this year?" and Valid Form 10-IB /Form 10-IC/ Form 10-ID is available at the backend for current year
10.	Schedule IF	In "Schedule IF", Total of Col "Amount of interest due or received" should be equal to 14xi(b) of statement of profit and loss
11.	Schedule BP	Dividend income mentioned in Schedule OS is more than income reduced from schedule BP
12.	Schedule CG	For Resident taxpayers, DTAA benefit is not available in rate of taxation, and the claim may not be allowed. Please re-check the claims made. Residents may claim DTAA benefit under Schedule TR and FSI
13.	Schedule CG	In Schedule CG, Table E, entire loss should be set off with gains available for set off.
14.	Schedule CFL	Current year losses should not be more than ZERO if return is filed under 139(4)
15.	Schedule CYLA	In Schedule CYLA, income is available for setoff of losses but business loss is not fully get setoff
16.	Schedule CYLA	In Schedule CYLA, income is available for setoff of losses but OS loss is not fully setoff
17.	Schedule TDS	TDS made under the section quoted that income in the nature of VDA (Virtual Digital Assets) is derived by you in FY concerned. Must however it is seen from the content of return that income correspondent to VDA is either not offered to tax or is not offered to tax completely.

18.	Schedule TDS	TDS made under the section quoted that income in the nature of Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB is derived by you in FY concerned. Must however it is seen from the content of return that income correspondent to Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB is either not offered to tax or is not offered to tax completely.
19.	Schedule TDS	TDS made under the section quoted that income in the nature of Income from the activity of owning and maintaining race horse is derived by you in FY concerned. Must however it is seen from the content of return that income correspondent to Income from the activity of owning and maintaining race horse is either not offered to tax or is not offered to tax completely.
20.	Schedule TDS	TDS made under the section quoted that income in the nature of winnings from online games chargeable u/s 115BBJ is derived by you in FY concerned. Must however it is seen from the content of return that income correspondent to winnings from online games chargeable u/s 115BBJ is either not offered to tax or is not offered to tax completely.
21.	Schedule TDS	TDS claimed in hands of "Other person" will be allowed, only when such other person has disclosed the same in their respective ITR and transfers the TDS.
22.	Schedule MAT	Kindly file Form 29B, filing which the deductions which are not certified through Form 29B will not be allowed
23.	Schedule VIA	Deduction u/s 80PA at Sl.No. 2p of Schedule VIA cannot be claimed if turnover is more than 100 crores
24.	Schedule VIA	Deduction u/s 80PA in Schedule VIA should be limited to Sl.No.. 2i of Part B-TI
25.	Schedule OS	Interest expenditure u/s 57(1) should not be more than 20% of the dividend income at Sl. No. 1ai + Sl. No. 1aii in Schedule OS.
26.	Part B - TI	Taxpayer filing Nil return is requested to check AIS / 26AS before proceeding further
27.	Part B - TTI	In Part A general , Sl. No. r - "Legal Entity Identifier (LEI) details" is mandatory if amount in Part B-TTI at Sl. No. 12 'Refund' is 50 crores or more

2.3 Category D:

Table 4: Category D Rules

S. No.	Schedule	Scenarios
1	Part A - General Information	If assessee is liable to audit u/s 92E as per the Income Tax Return, then Form 3CEB is required to be uploaded on or before due date.
2	Schedule BP	If assessee showed income under tonnage scheme but form 66 is not yet filed.
3	Schedule BP	In schedule BP, income offered u/s 44DA at Sl. No. 36(viii) should be equal to income as per form 3CE (Income will be increased if amount is more in Form 44DA)
4	Schedule BP	In schedule BP, income offered u/s "Chapter-XII-G (tonnage)" should be equal to income as per form 66 (Income will be increased if amount is more in Form 66)
5	Schedule OS	in schedule OS, Income offered u/s 115BBF have to mandatorily accompanied with form 3CFA, otherwise income will be chargeable at Normal rates
6	Schedule MAT	In schedule MAT Sl. No. 9 "Book Profits" should be equal to book profits at per Form 29B" Report under section 115JB of the Income-tax Act, 1961 for computing Book profits and Minimum Alternate Tax "(Income will be increased if amount is more in Form 29B)
7	Part B - TI	In Part BTI Part C - Deduction can be claimed if the return is filed on or before the due date specified u/s 139(1)
8	Part B -TI	In Part BTI, Sl. No.12 "Deduction u/s 10AA" can be claimed only if the return is filed or is being filed on or before the due date specified u/s 139(1)
9	Part B -TI	In Part B TI, Sl. No. 11B>0 and Value at field (I) of Part C -Deduction in Schedule VI-A is greater than ZERO and Form 10DA has not been filed
10	Part B -TTI	If assessed claiming relief u/s 90 & 91 then it is mandatory to file form 67
11	Part B -TTI	It is mandatory to file form 29B if tax as per MAT is more than tax as per Normal provisions of the act.
12	Schedule 80	Deduction u/s 80-IA or u/s 80-IB or u/s 80IE or U/s 80IAC or 80IAB or 80IBA is claimed but Form 10CCB is not filed / 10CCB is not filed within due date for the current AY or date as extended
13	Schedule 10AA	Deduction u/s 10AA can be claimed only if Form 56F is filed within due date or extended due date
14	Schedule 10AA	In schedule 10AA there is an inconsistency in the deduction claimed u/s 10AA and amount mentioned in Form 56F (deduction will be reduced based on the entries in the form)
15	Schedule VI-A	Ensure filing of form 10CCF within due date or extended due date in order to claim benefit of section 80LA/80IA(1A)"

16	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80JJAA at Sl. No. 2l should be equal to amount mentioned in Form 10DA
17	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80LA(1)/80LA(1A) at Sl. No. 2m/n should be equal to amount mentioned in Form 10CCF (Deduction will be reduced based on the entries in the form)
18	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IA at Sl. No. 2e should be equal to sum of amount mentioned in Form 10CCB
19	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IB at Sl. No. 2h should be equal to sum of amount mentioned in Form 10CCB
20	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IAB at Sl. No. 2f should be equal to sum of amount mentioned in Form 10CCB
21	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IAC at Sl. No. 2g should be equal to sum of amount mentioned in Form 10CCB
22	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IE at Sl. No. 2j should be equal to sum of amount mentioned in Form 10CCB
23	-	All the effects reported in the audit reports Form 3CD are expected to be routed through Schedule OI and Schedule BP, based on the mappings provided. Mapping related to these rules are provided in Annexure 1 below

Possibilities of ITR getting defective:

1. Taxpayer claimed loss under head “PGBP” but not filled Part A - Balance Sheet and Part A - Profit and Loss Account
2. Receipts offered ITR are more than 10 Crores, but audit report is not filed.
3. Audit report is required to be filed for a Resident Company, if a2(ii)/a2(iii) in part A general is selected as “No”
4. For other than resident Company, audit report is required to file if Receipts offered in ITR is more than 1 Crores and a2(ii)/a2(iii) selected as “No” in Part A General
5. Special rate incomes are not disclosed in the respective schedule though income is appearing in 26AS/AIS.
6. Income is disclosed in Part BTI but not disclosed in the respective schedule.
7. Tax payments are claimed in ITR, but gross receipts are not disclosed.

Annexure 1

Following fields of ITR should be tallied with corresponding amount mentioned in Tax Audit report i.e., Form 3CD.

Schedule Name in ITR	Field Name in ITR	Field in ITR	Field in Form 3CD
Schedule Part A-OI	Section 28		
	the items falling within the scope of section 28	Sl. No. 5(a)	Form 3CD clause 16 (a)
	The proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned.	Sl. No. 5(b)	Form 3CD clause 16 (b)
	escalation claims accepted during the previous year	Sl. No. 5(c)	Form 3CD clause 16 (c)
	Any other item of income	Sl. No. 5(d)	Form 3CD clause 16 (d)
	Section 36		
	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend.[36(1)(ii)]	Sl. No. 6(c)	Form 3CD clause 20(a)
	Any amount of interest paid in respect of borrowed capital[36(1)(iii)]	Sl. No. 6(d)	Form 3CD clause 21(i)
	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	Sl. No. 6(k)	Form 3CD clause 20(b) Sum of (1+2+3+4+5) as mentioned below: 1) if Actual date or due date or both are blank or null or 0 then sum received from employees

Schedule Part A-OI			2) if Actual date is before FY (1st April 2025), then sum received from employees 3) if Actual date & due date are beyond the due date of filing of return then sum received from employees 4) If amount is paid after due date of payment or due date of payment of date of payment is blank/null/invalid then sum received from employees 5) If actual amount paid is within the due date of payment, then difference of sum received from employees as reduced by actual amount paid if the difference is positive and sum received from employees is greater than 'zero'
	Section 37		
	Expenditure of capital nature [37(1)]	Sl. No. 7(a)	Form 3CD, Clause 21 (a) "field Capital Expenditure" Column "Amount"
	Expenditure of personal nature;[37(1)]	Sl. No. 7(b)	Form 3CD, Clause 21 (a) "field Personal Expenditure" Column "Amount"
	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party;[37(2B)]	Sl. No. 7(d)	Form 3CD, Clause 21 (a) "field Advertisement expenditure" column "Amount"
	Expenditure by way of penalty or fine for violation of any law for the time being in force;	Sl. No. 7(e) + Sl.No. 7(g)	Form 3CD, Clause 21(a) field "Expenditure for any purpose which is an offence or is prohibited by law or expenditure by way of penalty or fine for violation of any law (enacted in India or outside India)" column "Amount"
	Any other penalty or fine;	Sl. No. 7(f)	Form 3CD, Clause 21(a) "Expenditure by way of any other

			penalty or fine not covered above" column "Amount"
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Schedule Part A-OI	Amount of any liability of a contingent nature	Sl. No. 7(i)	From Form 3CD, Clause 21 (g) "Particulars of any liability contingent in nature" column "Amount"
	Section 40		
	Amount disallowable under section 40 (a)(i), on account of non-compliance with provisions of Chapter XVII-B	Sl. No. 8A(a)	Form 3CD, clause 21(b)(i) sum of 21(b)(i)(A) field "Amount of payment " and 21(b)(i)(B) field "amount of payment"
	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Sl. No. 8A(b)	30% of Form 3CD, clause 21(b)(ii) sum of 21(b)(ii)(A) field "Amount of payment " and 21(b)(ii)(B) field "{(amount of tax deducted - amount of tax deposited)/Amount of tax deducted}* amount of payment"
	Amount disallowable under section 40(a)(ib) on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Sl. No. 8A(c)	Cause 21(b)(iii) sum of 21(b)(iii)(A) field "amount of payment" and 21(b)(iii)(B) field "{(amount of tax deducted amount of tax deposited)/Amount of tax deducted}* amount of payment"
	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Sl. No. 8A(d)	Form 3CD, clause 21(b)(vii) field "Amount of payment"
	Amount paid as wealth tax[40(a)(iia)]	Sl. No. 8A(f)	Form 3CD, clause 21(b)(v)
	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Sl. No. 8A(g)	Form 3CD, clause 21(b)(vi)
	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section [40(b)/40(ba)]	Sl. No. 8A(h)	From Form 3CD,"Total of column "Amount Inadmissible" as per Sl. No. 21(c) of form 3CD

	Section 40A		
	Amount paid, otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system	Sl. No. 9(b)	Form 3CD, clause 21(d)(A) field "Amount"

	through a bank account or through such electronic mode as may be prescribed, disallowable under section 40A(3)		
	Provision for payment of gratuity[40A(7)]	Sl. No. 9(c)	Form 3CD, clause 21(e)
	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;[40A(9)]	Sl. No. 9(d)	Form 3CD, clause 21(f)
	Section 43B (Allowable)		
	Any sum in the nature of tax, duty, cess or fee under any law	Sl. No. 10(a)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(a) is selected
	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	Sl. No. 10(b)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(b) is selected
	Any sum payable to an employee as bonus or commission for services rendered	Sl. No. 10(c)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(c) is selected
	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	Sl. No. 10(d)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(d) is selected

Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary	Sl. No. 10(e)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(e) is selected
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co-operative agricultural and rural development bank		
Any sum payable towards leave encashment	Sl. No. 10(f)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(f) is selected
Any sum payable to the Indian Railways for the use of railway assets	Sl. No. 10(g)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(g) is selected
Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	Sl. No. 10(h)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(h) is selected
Section 43B (Disallowable)		
Any sum in the nature of tax, duty, cess or fee under any law	Sl. No. 11(a)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(a) is selected
Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	Sl. No. 11(b)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(b) is selected
Any sum payable to an employee as bonus or commission for services rendered	Sl. No. 11(c)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(c) is selected

	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	Sl. No. 11(d)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(d) is selected
	Any sum payable by the assessee as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	Sl. No. 11(da)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(da) is selected
Schedule Part A-OI	any sum payable by the assessee as interest on any loan or borrowing from a scheduled bank or a cooperative bank other than a primary agricultural credit society or a primary cooperative agricultural and rural development bank	Sl. No. 11(e)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(e) is selected
	Any sum payable towards leave encashment	Sl. No. 11(f)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(f) is selected
	Any sum payable to the Indian Railways for the use of railway assets	Sl. No. 11(g)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(g) is selected
	Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	Sl. No. 11(h)	Form 3CD clause 22(iii)(b)
	Any amount of profit chargeable to tax under section 41	Sl. No. 14	Form 3CD, Clause 25

	Amount of expenditure disallowed u/s 14A	Sl. No. 16	Form 3CD clause 21(h)
Schedule Part A-OI	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	Sl. No. 17	Form 3CD clause 22(i)
Schedule Part A-OI	Increase or Decrease in profit/loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) or from the method of valuation specified under section 145A	Sl. No. 3(a) + 3(b) + 4d + 4e	Form 3CD clause 13(e) - Total of Column "Increase in Profit" + clause 13(e) - Total of Column "Decrease in Profit" + clause 14(b) - Total of Column "Increase in Profit" + clause 14(b) - Total of Column "Decrease in Profit"
Schedule Part A-OI	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC	Sl. No. 13	Form 3CD clause 24 -total of "33AB" dropdown values or total of "33ABA" dropdown values or total of "33AC" dropdown values
Schedule BP	Absolute value of sum of negative difference between Amount admissible and Amount debited at Clause 19 of Form 3CD for Sl. Nos. (i to ix) should not be higher than amount mentioned at Sl. No. 24(c) of Schedule BP	Sl. No. 24(c)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act,1961 for all sl. no.
Schedule OS	Income of nature referred to in section 56(2)(x) which is chargeable to tax	Sl. No. 1D	Form 3CD clause 29B(b)-total
	Dividend income as referred to in section 2(22)(e)	Sl. No. 1a(ii)	Form 3CD clause 36A
Schedule ESR	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35(1)(i)"	Col. 4 of schedule ESR, Section 35(1)(i)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35(1)(i)"
	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35(1)(ii)"	Col. 4 of schedule ESR , Section 35(1)(ii)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions

			of the Income Tax Act, 1961" in "section 35(1)(ii)"
	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35(1)(ia)"	col. 4 of schedule ESR , Section 35(1)(ia)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35(1)(ia)"
	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35(1)(iii)"	col. 4 of schedule ESR , Section 35(1)(iii)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35(1)(iii)"
	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35(1)(iv)"	col. 4 of schedule ESR , Section 35(1)(iv)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35(1)(iv)"
	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35(2AA)"	col. 4 of schedule ESR , Section 35(2AA)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35(2AA)"
	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35(2AB)"	col. 4 of schedule ESR , Section 35(2AB)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35(2AB)"
	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35CCC"	col. 4 of schedule ESR , Section 35CCC	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35CCC"

	Col 4 " Amount of deduction in excess of the amount debited to statement of profit and loss (4)" Section " 35CCD"	col. 4 of schedule ESR , Section 35CCD	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" as reduced from "Amounts admissible as per the provisions of the Income Tax Act, 1961" in "section 35CCD"
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Annexure 2

Applicable Tax rates

Type of company	Tax base rates	Remarks	Surcharge		Cess
			Total Income exceeds 1 Crore	Total income exceeds Rs. 10 cores	
I. Domestic Company					
Section 115BA	25% (other than covered in Schedule SI)		7%	12%	4%
Section 115BAA	22% (other than covered in Schedule SI)	Surcharge is applicable on entire income without any minimum threshold (Even if income is Rs, 100 then surcharge will be applicable if taxpayer selects section 115BAA or 115BAB)	10%	10%	4%
Section 115BAB	22% or 15% as applicable		10%	10%	4%
If not covered above,					
Gross receipt in the previous year 2023-24 does not exceed 400 crores is flagged as "yes"	25% or rates applicable when section 115BA/ 115BAA/ 115BAB is opted in		7%	12%	4%
Gross receipt in the previous year 2023 - 24 does not exceed 400 crores is flagged as "NO"	30% or rates applicable when section 115BA/ 115BAA/ 115BAB is opted in		7%	12%	4%
II. Foreign Company	35%		2%	5%	4%